Office of Directorate General of Foreign Trade
New Delhi -8

Para 4.7 Decision(DRAFT)

Meeting No. 04/82/2018 of 2018-19 dated 19.06.2018 (actually held on 13.07.2018, 19.07.2018 and 20.07.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals
Shri S.K. Panigrahi, Economic officer.

The committee went through the minutes of earlier meeting No. 03/82/2018 of 2018-19 dated 05.06.2018 (actually held on 27 .06.2018, 28.06.2018 and 05.07.2018) and approved the same

MEETING NUMBER : 4/82-ALC4/2018 **MEETING DATE** : 19.06.2018

1	**Case No.:283/4/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00283/AM19/	RLA File :34/24/040/00035/AM15/	Lic.No/Date:3410040145 27.05.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
4-Chloro-4-Fluorobutyrophenone	1kg	1.	Fluoro Benzene	0.72

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:194/4/82-ALC4/2018**	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00194/AM19/	RLA File :08/24/040/00046/AM16/	Lic.No/Date:0810135257 12.05.2015	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
MENADIONE DIMETHYL	1kg	1.	MENADIONE SODIUM BISULPHATE	0.918

PYRIMIDINOL BISULPHITE (FEED SUPPLEMENT)		2.	ACETYL ACETONE	0.40
		3.	N - BUTANOL	0.40

RA may take appropriate action as per the decision of Norms Committee.

3

Case No.:164/4/82-ALC4/2018	Party Name:R L FINE CHEM	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00164/AM19/	RLA File :07/24/040/00059/AM16/	Lic.No/Date:0710108389 17.06.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
DOXILAMINE SUCCINATE	1kg	1.	2-ACETYL PYRIDINE	0.58
		2	TETRA HYDRO FURAN	1.03

RA may take appropriate action as per the decision of Norms Committee.

4

Case No.:187/4/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00187/AM19/	RLA File :03/94/040/00249/AM16/	Lic.No/Date:0310796935 29.06.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower::

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Ezetimibe	1kg	1.	Dimethyl Amino Pyridine	0.09
		2	N,N-Dimethyl Formamide	1.52
		3	(S)-4-Phenyl-2-Oxazolidinone	0.93
		4	Borane Dimethyl Sulfide	0.424
		5	(R)-2-Methyl CBS Oxacaborolidine 1M in Toluene	0.057
		6	N,O-Bis (Trimethylsilyl) Acetamide	1.07
		7	Tetrahydrofuran	0.074

RA may take appropriate action as per the decision of Norms Committee.

5

Case No.:184/4/82-ALC4/2018	Party Name:ELIXIR PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00184/AM19/	RLA File :08/24/040/00106/AM16/	Lic.No/Date:0810135642 14.07.2015	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in

its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068 kg
		2	Ethyl Cyanoacetate	0.7814 kg
		3	Diethyl Malonate	0.9784 kg

RA concerned may take further necessary action as per above decision

6	**Case No.:185/4/82-ALC4/2018**	Party Name:ELIXIR PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00185/AM19/	RLA File :08/24/040/00150/AM16/	Lic.No/Date:0810135909 21.08.2015	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068 kg
		2	Ethyl Cyanoacetate	0.7814 kg
		3	Diethyl Malonate	0.9784 kg

RA concerned may take further necessary action as per above decision

7	**Case No.:188/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00188/AM19/	RLA File :03/94/040/00343/AM16/	Lic.No/Date:0310798492 26.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower::

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Linezolid	1kg	1.	Thioacetic Acid	1.43
		2	Methylene Chloride/Methylene Dichloride/MDC	10.30
		3	R-Glycidyl Butyrate	0.7178
		4	Dimethyl Formamide	4.275
		5	Tetrahydrofuran	5.44
		6	3,4-Difluoronitrobenzene	0.80
		7	Methanol	7.75

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:4/4/82-ALC4/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00004/AM19/	RLA File :29/24/040/00004/AM16/	Lic.No/Date:2910025224 14.09.2015	

8 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Dihydromyrcenol	1kg	1.	Gum Turpentine Oil	0.195

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:183/4/82-ALC4/2018	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00183/AM19/	RLA File :03/94/040/00520/AM16/	Lic.No/Date:0310799569 21.10.2015	

9 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Coumarin	1kg	1.	Salicylaldehyde	0.920

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:189/4/82-ALC4/2018	Party Name:BDH INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00189/AM19/	RLA File :03/94/040/00378/AM16/	Lic.No/Date:0310800124 06.11.2015	

10 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
AZITHROMYCIN TABLETS BP 500 MG Each tablets contains 524.03 mg + 5% wastage	Number	1.	AZITHROMYCIN DIHYDRATE BP/USP	534.512 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:186/4/82-ALC4/2018	Party Name:ELIXIR PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00186/AM19/	RLA File :08/24/040/00330/AM16/	Lic.No/Date:0810136914 31.12.2015	

11 **Decision :** Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068 kg
		2	Ethyl Cyanoacetate	0.7814 kg
		3	Diethyl Malonate	0.900 kg

RA concerned may take further necessary action as per above decision

	Case No.:193/4/82-ALC4/2018	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00193/AM19/	RLA File :08/24/040/00359/AM16/	Lic.No/Date:0810137035 20.01.2016	

12 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as under:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Menadione Sodium Bisulphite (Pharma grade)	1kg	1.	Menadione Sodium Bisulphite (Feed grade)	1.00

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:3/4/82-ALC4/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00003/AM19/	RLA File :34/24/040/00026/AM17/	Lic.No/Date:3410042145 09.05.2016	

13 **Decision :** Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2 - thiobisacetate	2.160 kg

		2	Dimethyl oxalate	1.510 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.92 kg
		4	Dimethylformamide	0.360 kg
		5	1,2- Dichloroethane	1.94 kg
		6	Sulfolane	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:1/4/82-ALC4/2018	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00001/AM19/	RLA File :03/94/040/00638/AM17/	Lic.No/Date:0310808544 19.10.2016	

14

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 13/82 meeting dated 19.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
Chemical -Organic Mixture - Trade Name - Clearlink 1080 (2-Alkyl Isophoronediamine)	1kg	1	Iso Phorone Diamine / IPDA	0.680 kg
		2	Platinum Catalyst 2020 PMC / 3% Platinum on carbon Catalyst Sulfided (Code 2020 and B171032-3)	0.0004 kg

RA concerned may take further necessary action as per above decision

	Case No.:176/4/82-ALC4/2018	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00176/AM19/	RLA File :08/24/040/00443/AM17/	Lic.No/Date:0810139725 14.02.2017	

15

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg
		2.	Methanol	0.89 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:190/4/82-ALC4/2018	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
16	HQ File :01/82/050/00190/AM19/	RLA File :08/24/040/00004/AM18/	Lic.No/Date:0810140092 17.04.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 17.07.2012 and in consultation with technical authority present in meeting decided to ratify norms

on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-chloroperoxybenzoic Acid	1 kg	1.	3-Chloro Benzoyl Chloride (Meta Chloro Benzoyl Chloride)	1.00 kg
		2.	Tertiary Butanol	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

17	**Case No.:192/4/82-ALC4/2018**	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00192/AM19/	RLA File :08/24/040/00072/AM18/	Lic.No/Date:0810140515 19.06.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 17.07.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-chloroperoxybenzoic Acid	1 kg	1.	3-Chloro Benzoyl Chloride (Meta Chloro Benzoyl Chloride)	1.00 kg
		2.	Tertiary Butanol	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:224/4/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00224/AM19/	RLA File :09/24/040/00147/AM18/	Lic.No/Date:0910065212 23.06.2017	

Decision : considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 10.05.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
RAMIPRIL	1 kg	1	(S,S,S)- 2-Azabicyclo(3,3,0)-Octane-Carboxylic Acid Benzylester HCL (BAOCH)	1.111
		2	1,3-Dicyclohexyl Carbodimide [N,N-Dicyclohexyl Carbodimide (DCC)]	0.911
		3	Triethylamine	1.111
		4	ECPP-Alanine (N-[1-(S)-Ethoxycarbonyl-3-Phenylpropyl]-L-Alanine)	1.155
		5	Activated Carbon (Carbon Enoanticromos)	0.055

		6	Isopropyl Ether	1.98
		7	Methanol (Methyl Alcohol)	1.59
		8	Methylene Chloride (MDC)	1.44

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

19	**Case No.:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE Deferred for comments of TE			

20	**Case No.:223/4/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00223/AM19/	RLA File :09/24/040/00166/AM18/	Lic.No/Date:0910065256 07.07.2017	Defer Date:
	Decision : Deferred for comments of TE			

21	**Case No.:110/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01065/AM18/	RLA File :09/24/040/00184/AM18/	Lic.No/Date:0910065254 07.07.2017	Defer Date:31.08.2018
	Decision : of TE Deferred for comments of TE			

22	**Case No.:204/12/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01159/AM18/	RLA File :09/24/040/00156/AM18/	Lic.No/Date:0910065251 07.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

23	**Case No.:137/12/82-ALC4/2017**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01092/AM18/	RLA File :09/24/040/00193/AM18/	Lic.No/Date:0910065267 13.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

24	**Case No.:273/4/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00273/AM19/	RLA File :09/24/040/00190/AM18/	Lic.No/Date:0910065271 13.07.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
RIFAXIMIN	1kg	1	RIFAMYCIN S	1.52 kg
		2	2-AMINO-4-METHYL PYRIDINE	0.42 kg
		3	METHYLENE DI CHLORIDE (MDC)	3.78 kg
		3	METHYLENE DI CHLORIDE (MDC)	3.78 kg

RA concerned may take further necessary action as per above decision

25	**Case No.:226/4/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00226/AM19/	RLA File :09/24/040/00218/AM18/	Lic.No/Date:0910065291 20.07.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
N-1-(2,4-Difluorobenzyl)-4-ethoxy-3-oxobutanamide (ATFD/II)	kg	1	2,4-Difluorobenzylamine	0.825 kg

RA concerned may take further necessary action as per above decision of NC

26	**Case No.:103/12/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01058/AM18/	RLA File :09/24/040/00160/AM18/	Lic.No/Date:0910065298 21.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

27	**Case No.:200/4/82-ALC4/2018**	Party Name:KEVYS LABS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00200/AM19/	RLA File :09/24/040/00195/AM18/	Lic.No/Date:0910065297 21.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

28	**Case No.:104/12/82-ALC4/2017**	Party Name:M.R.LABORATOARIES PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01059/AM18/	RLA File :09/24/040/00194/AM18/	Lic.No/Date:0910065299 21.07.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

29	**Case No.:135/12/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0910065312	

:01/82/050/01090/AM18/	:09/24/040/00208/AM18/	28.07.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 41/82 meeting dated 10.01.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
1,2,3,5-TETRA-O-ACETYL-B-D-RIBOFURANOSE	kg	1	D-RIBOSE	1.30 kg
		2	ISO PROPYL ALCOHOL	2.43 kg
		3	TOLUENE	0.273 kg

RA concerned may take further necessary action as per above decision of NC

		3	TOLUENE	0.273 kg

RA concerned may take further necessary action as per above decision of NC

30	**Case No.:155/12/82-ALC4/2017**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01110/AM18/	RLA File :09/24/040/00206/AM18/	Lic.No/Date:0910065322 02.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

31	**Case No.:181/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01136/AM18/	RLA File :09/24/040/00239/AM18/	Lic.No/Date:0910065323 04.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

32	**Case No.:156/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01111/AM18/	RLA File :09/24/040/00124/AM18/	Lic.No/Date:0910065340 08.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

33	**Case No.:170/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM18/	RLA File :09/24/040/00123/AM18/	Lic.No/Date:0910065339 08.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

34	**Case No.:171/12/82-ALC4/2017**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01126/AM18/	RLA File :09/24/040/00133/AM18/	Lic.No/Date:0910065341 08.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

35	**Case No.:169/12/82-ALC4/2017**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910065335	Defer

:01/82/050/01124/AM18/	:09/24/040/00219/AM18/	08.08.2017	Date:31.08.2018
Decision : Deferred for comments of TE			

	Case No.:180/12/82-ALC4/2017	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01135/AM18/	RLA File :09/24/040/00230/AM18/	Lic.No/Date:0910065338 08.08.2017	
36	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
EPLERENONE	1kg	1.	11-ALPHA HYDROXY CANRENONE	3.70 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:130/12/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
37	HQ File :01/82/050/01085/AM18/	RLA File :09/24/040/00221/AM18/	Lic.No/Date:0910065349 17.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

	Case No.:178/12/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01133/AM18/	RLA File :09/24/040/00220/AM18/	Lic.No/Date:0910065348 17.08.2017	
38	**Decision :** Committee considered case as per agenda and In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB FULLY LIQUID VACCINE, SINGLE DOSE (0.5ML) VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED	Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
		3.	GLYCEROL	122.841 ltr.
		4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
		5.	POTASSIUM THYOCYNATE	169.742 gms
		6.	TRIS BUFFER	10.216 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8	YEAST EXTRACT	22.447 kg

VACCINE WITH VACCINE VIAL MONITOR (VVM)		9	DEXTROSE (GLUCOSE)	35.937 kg
		10	L-CYSTINE	0.437 kg
		11	BACTO CASAMINO ACID	31.758 kg
		12	THIOMERSOL	0.379 kg
		13	SILICON EMULSION	16.5 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
		15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 gm
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	VITAMIN B1 HCL (THIAMINE HYDROCHLORIDE)	1.14 gm
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee

Case No.:166/12/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/01121/AM18/	RLA File :09/24/040/00242/AM18/	Lic.No/Date:0910065351 17.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

39

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
BOSENTAN MONOHYDRATE	1kg	1.	4,6-Dichloro-5-(2-Methoxyphenoxy)-2,2-Bipyrimidine	0.882 kg
		2	Potassium Carbonate	0.37 kg
		3	Dimethyl Sulfoxide (DMSO)	3.875 kg

RA may take appropriate action as per the decision of Norms Committee.

40	**Case No.:167/12/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01122/AM18/	RLA File :09/24/040/00250/AM18/	Lic.No/Date:0910065350 17.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

41	**Case No.:274/4/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00274/AM19/	RLA File :09/24/040/00214/AM18/	Lic.No/Date:0910065358 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
7-Amino-3-Vinyl Cephalosporonic Acid (7AVNA)	1kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.672
		2	Acetone	10.11
		3	Methylene Chloride	7.59
		4	Methanol	7.59

RA may take appropriate action as per the decision of Norms Committee.

42	**Case No.:276/4/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00276/AM19/	RLA File :09/24/040/00217/AM18/	Lic.No/Date:0910065357 22.08.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 20/82 meeting dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Thioester	1kg	1.	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.155
		2	Methylene Chloride	1.94
		3	Acetone	1.94
		4	Triphenyl Phosphine	0.60
		5	MBTS	1.157

RA may take appropriate action as per the decision of Norms Committee.

43	**Case No.:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

44	**Case No.:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

45	**Case No.:157/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01112/AM18/	RLA File :09/24/040/00231/AM18/	Lic.No/Date:0910065370 23.08.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 1/82 meeting dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
JAROCOL YELLOW 2 OR HC YELLOW 2	1kg	1.	ORTHO NITRO FLUORO BENZENE OR 2-FLUORO NITRO BENZENE	1.000 kg
		2.	MONO ETHANOL AMINE	1.304 kg

RA may take appropriate action as per the decision of Norms Committee.

46	**Case No.:260/4/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00260/AM19/	RLA File :09/24/040/00167/AM18/	Lic.No/Date:0910065394 24.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SODIUM CROMOGLICATE	1kg	1.	2,6-Dihydroxy Acetophenone	1.22 kg

RA may take appropriate action as per the decision of Norms Committee.

47	**Case No.:148/12/82-ALC4/2017**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01103/AM18/	RLA File :09/24/040/00265/AM18/	Lic.No/Date:0910065387 24.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
MIRTAZAPINE ACID	1 kg	1	2-CHLORO NICOTINONITRILE	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:150/12/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01105/AM18/	RLA File :09/24/040/00268/AM18/	Lic.No/Date:0910065388 24.08.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Abacavir Sulfate	1kg	1.	(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Hydrochloride	0.79
		2	N-(2-Amino-4,6-Dichloropyrimidin-5yl)Formamide	1.042
		3	Triethyl Ortho Formate	1.375
		4	Cyclopropylamine	0.19
		5	Isopropyl Alcohol	7.50

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:182/12/82-ALC4/2017	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01137/AM18/	RLA File :09/24/040/00203/AM18/	Lic.No/Date:0910065386 24.08.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
GLIPIZIDE	1 kg	1	5-Methyl Pyrazine-2-Carboxylic Acid	0.44 kg
		2	Cyclohexyl Isocyanate	0.97 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:179/12/82-ALC4/2017	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
50	HQ File :01/82/050/01134/AM18/	RLA File :09/24/040/00254/AM18/	Lic.No/Date:0910065378 24.08.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

51	**Case No.:250/4/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00250/AM19/	RLA File :09/24/040/00248/AM18/	Lic.No/Date:0910065379 24.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
(2S)-(1-TETRAHYDROPYRAMID-2-ONE)-3-METHYLBUTANOIC ACID(TPA)	1kg	1.	L-VALINE	1.04
		2	methylene chloride	3.14
		3	ISO PROPYL ALCOHOL	1.04
		4	ACRYLONITRILE	0.23
		5	methyl chloroformate	0.84
		6	METHANOL	1.52

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

52	**Case No.:158/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01113/AM18/	RLA File :09/24/040/00253/AM18/	Lic.No/Date:0910065381 24.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

53	**Case No.:131/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

54	**Case No.:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

55	**Case No.:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

56	**Case No.:216/12/82-**	Party Name:GLOBE	Meet No/Date:4/82-	**Status:**

	ALC4/2017	TROTTERS PVT LTD	ALC4/2018 19.06.2018	**Approved**
	HQ File :01/82/050/01171/AM18/	RLA File :03/94/040/00423/AM18/	Lic.No/Date:0310815413 29.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Cefotaxaime Sodium Sterile	1 kg	1	Cefotaxime Acid	0.989 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:139/12/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01094/AM18/	RLA File :09/24/040/00270/AM18/	Lic.No/Date:0910065406 30.08.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 44/82 meeting dated 31.01.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
ABACAVIR SULPHATE	1kg	1.	VINCELACTAM	2.50
		2	DI.TERT.BUTYL DICARBONATE	5.00
		3	DIMETHYL FORMAMIDE	7.00
		4	SODIUM BOROHYDRIDE	0.946
		5	N-(2-AMINO-4,6-DICHLORO PYRIMIDIN-5-YL)FORMAMIDE	1.042
		6	TRIETHYL ORTHO FORMATE	1.50
		7	TETRAHYDROFURAN	4.15
		8	CYCLOPROPYLAMINE	0.19
		9	GLUTARIC ACID	1.00

RA may take appropriate action as per the decision of Norms Committee.

58	**Case No.:138/12/82-ALC4/2017**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01093/AM18/	RLA File :09/24/040/00267/AM18/	Lic.No/Date:0910065419 31.08.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

59	**Case No.:183/12/82-ALC4/2017**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01138/AM18/	RLA File :09/24/040/00251/AM18/	Lic.No/Date:0910065422 31.08.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

60	**Case No.:238/12/82-ALC4/2017**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01193/AM18/	RLA File :03/94/040/00408/AM18/	Lic.No/Date:0310815519 04.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TEvapi			

61	**Case No.:177/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

62	**Case No.:126/12/82-ALC4/2017**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01081/AM18/	RLA File :09/24/040/00271/AM18/	Lic.No/Date:0910065448 11.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

63	**Case No.:112/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

64	**Case No.:162/12/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01117/AM18/	RLA File :09/24/040/00296/AM18/	Lic.No/Date:0910065454 14.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
1-BROMO-2-IODOBENZENE	1 kg	1	2-BROMO ANILINE	1.086
		2	POTASSIUM IODIDE CYCLOHEXANE	0.733
		3	2-BROMO ANILINE	2.75

RA may take appropriate action as per the decision of Norms Committee

65	**Case No.:198/4/82-**	Party Name:SAPTAGIR	Meet No/Date:4/82-	**Status:Deffered**

	ALC4/2018	CAMPHOR LIMITED	ALC4/2018 19.06.2018	**and Re-indexed**
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	Defer Date:
	Decision : Deferred for comments of TE			

66	**Case No.:160/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01115/AM18/	RLA File :09/24/040/00300/AM18/	Lic.No/Date:0910065478 18.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

67	**Case No.:168/12/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01123/AM18/	RLA File :09/24/040/00304/AM18/	Lic.No/Date:0910065479 18.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

68	**Case No.:161/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01116/AM18/	RLA File :09/24/040/00294/AM18/	Lic.No/Date:0910065470 18.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
FLURIBIPROFEN (USP/BP/PH.EUR)	1 kg	1	2,4 difluoro nitrobenzene	2.00
		2	Diethyl methyl malonate	2.20

RA may take appropriate action as per the decision of Norms Committee

69	**Case No.:165/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01120/AM18/	RLA File :09/24/040/00292/AM18/	Lic.No/Date:0910065471 18.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

70	**Case No.:285/4/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00285/AM19/	RLA File :09/24/040/00301/AM18/	Lic.No/Date:0910065473 18.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
5-(4-AMINO-2-OXA-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-MENTHYL-CYCLOHEXYL ESTER (CYCLOHEXYL EASTER) CHE	1 Kg.	1.	GLYOXALIC ACID 50%	0.743
		2	2,5-DIHYDROXY-1,4-DITHIANE	0.325
		3	CYCLOHEXANE	0.790
		4	TOLUENE	1.56
		5	DI METHYL FORMAMIDE	0.26
		6	CYTOSINE	0.434
		7	HEXA METHYL DISILAZANE (HMDS)	0.698
		8	METHYLENE DI CHLORIDE (MDC)	3.00
		9	L-MENTHOL	0.751

RA concerned may take further necessary action as per above decision of NC

71	**Case No.:164/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01119/AM18/	RLA File :09/24/040/00298/AM18/	Lic.No/Date:0910065487 20.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
LINEZOLID (USP/BP/PH.EUR)	1 kg	1	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80

RA may take appropriate action as per the decision of Norms Committee

72	**Case No.:199/4/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00199/AM19/	RLA File :09/24/040/00322/AM18/	Lic.No/Date:0910065490 22.09.2017	Defer Date:

Decision : Deferred for comments of TE

73	**Case No.:117/12/82-ALC4/2017**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01072/AM18/	RLA File :09/24/040/00306/AM18/	Lic.No/Date:0910065492 26.09.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

74	**Case No.:284/4/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

			19.06.2018	
	HQ File :01/82/050/00284/AM19/	RLA File :09/24/040/00326/AM18/	Lic.No/Date:0910065514 28.09.2017	Defer Date:
	Decision : Deferred for comments of TE			

75	**Case No.:173/12/82-ALC4/2017**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01128/AM18/	RLA File :09/24/040/00305/AM18/	Lic.No/Date:0910065520 28.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
LINEZOLID (USP/BP/PH.EUR)	1 kg	1	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80

RA may take appropriate action as per the decision of Norms Committee

76	**Case No.:175/12/82-ALC4/2017**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01130/AM18/	RLA File :09/24/040/00307/AM18/	Lic.No/Date:0910065519 28.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Rosuvastatin Calcium	1 kg	1	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80
		2	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl) Amino]Pyrimidine-5-YL-Methanol	1.338

RA may take appropriate action as per the decision of Norms Committee

77	**Case No.:120/12/82-ALC4/2017**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01075/AM18/	RLA File :09/24/040/00315/AM18/	Lic.No/Date:0910065521 29.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

78	**Case No.:125/12/82-ALC4/2017**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01080/AM18/	RLA File :09/24/040/00328/AM18/	Lic.No/Date:0910065526 29.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

79	**Case No.:119/12/82-ALC4/2017**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01074/AM18/	RLA File :09/24/040/00309/AM18/	Lic.No/Date:0910065528 29.09.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

80	**Case No.:1/12/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00956/AM18/	RLA File :03/95/040/00581/AM17/	Lic.No/Date:0310816059 03.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

81	**Case No.:197/4/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00197/AM19/	RLA File :09/24/040/00313/AM18/	Lic.No/Date:0910065535 05.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
7-A V N A / 7-A V C A	1 kg	1	GCLE	2.672
		2	Penicillin-G-Amidase Enzyme Catalyst	0.0136
		3	Acetone	2.319
		4	Activated Carbon (Carbon Enoanticromos)	0.100
		5	Dimethyl Formamide	2.97
		6	Methanol	10.71
		7	Methylene Chloride	3.633
		8	Trifluoroacetic Acid	0.069
		9	Triphenylphosphine	1.26
		10	Steam/Thermal Coal (Non-Cooking) in Bulk	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee

82	**Case No.:174/12/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01129/AM18/	RLA File :09/24/040/00299/AM18/	Lic.No/Date:0910065536 05.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

83	**Case No.:115/12/82-ALC4/2017**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01070/AM18/	RLA File :09/24/040/00337/AM18/	Lic.No/Date:0910065537 05.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

84	**Case No.:118/12/82-ALC4/2017**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01073/AM18/	RLA File :09/24/040/00334/AM18/	Lic.No/Date:0910065542 06.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

85	**Case No.:257/4/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00257/AM19/	RLA File :09/24/040/00319/AM18/	Lic.No/Date:0910065544 06.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin and Potassium Clavulanate 625 mg Tablets	1kg	1	Amoxycillin Trihydrate	585.28 kg
		2	Potassium Clavulanate with Microcrystalline Cellulose (1:1) / Clavulanate Potassium +Avicel	303.373 kg

RA may take appropriate action as per the decision of Norms Committee

86	**Case No.:237/4/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00237/AM19/	RLA File :09/24/040/00341/AM18/	Lic.No/Date:0910065546 10.10.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 44/82 meeting dated 31.01.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
NITAZOXANIDE	1kg	1.	ACETONE	2.00
		2	DIMETHYLFORMAMIDE	0.02
		3	2-AMINO-5-NITRO THIAZOLE	0.59
		4	CYCLO HEXANE	1.00

	To be consult with TE RA may take appropriate action as per the decision of Norms Committee.

87	**Case No.:27/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00982/AM18/	RLA File :34/24/040/00088/AM18/	Lic.No/Date:3410043535 11.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

88	**Case No.:29/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00984/AM18/	RLA File :34/24/040/00086/AM18/	Lic.No/Date:3410043536 11.10.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

89	**Case No.:268/4/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00268/AM19/	RLA File :09/24/040/00342/AM18/	Lic.No/Date:0910065548 12.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

90	**Case No.:152/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01107/AM18/	RLA File :56/24/040/00055/AM15/	Lic.No/Date:5610005231 13.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Hydrocortisone Sodium Succinate for Injection USP for manufacturers	1 kg	1	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals	1.00 kg

use (Hydrocortisone Sodium Succinate Buffered 5% Sterile)				

RA may take appropriate action as per the decision of Norms Committee.

Case No.:271/4/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00271/AM19/	RLA File :09/24/040/00272/AM18/	Lic.No/Date:0910065559 17.10.2017	

91 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SALSALATE	1kg	1	SALICYLIC ACID	1.65 kg
		2	METHANOL	1.50 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:272/4/82-ALC4/2018	Party Name:GRANULES INDIA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00272/AM19/	RLA File :09/24/040/00308/AM18/	Lic.No/Date:0910065572 18.10.2017	

92 **Decision :** considered the case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 24.05.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Compresso CIP 65	1kg	1.	Ciprofloxacin HCL	0.6565
			Maize Starch	0.100 kg/kg content in export product

RA may take appropriate action as per the decision of Norms Committee.

Case No.:270/4/82-ALC4/2018	Party Name:HETERO DRUGS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00270/AM19/	RLA File :09/24/040/00354/AM18/	Lic.No/Date:0910065567 18.10.2017	

93 **Decision :** considered the case as per agenda and in the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Fosinopril Sodium	1kg	1.	Trans-4-Hydroxy-L-Proline	1.592
		2	4-Dimethyl Amino Pyridine	0.114

3	Methane Sulfonyl Chloride	4.92
4	4-Phenyl -1-Butene	3.06
5	Chinchonidine	0.2379
6	Trimethyl Silyl Chloride	3.301
7	N,N-Dicyclohexyl Carbodiimide	0.55
8	Methanol	10.00
9	Acetone	8.00
10	Diisopropyl Ether	4.11
11	Tetrahydrofuran	5.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:269/4/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00269/AM19/	RLA File :09/24/040/00355/AM18/	Lic.No/Date:0910065563 18.10.2017	

94 **

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Ledipasvir Copovidone (Ledipasvir Amorphous)	1kg	1	(1R,3S,4S)-3-(6-Bromo-1H-benzimidazol-2-yl)-2-a-zabicyclo (2.2.1)heptane2-carboxylic acid 1,1-dimethylethyl ester	0.85
		2	(6s)-6-(5-(7-bromo-9,9-difluoro-9H-fluoren-2-yl)-1H-imidazol-2-yl-5-azaspiro(2,4)	0.85
		3	Bis(Pinacolato) Diboron	0.85
		4	Dichlorobis(di-tert-butylphenylphosphine)palladium(II)	0.0516

RA may take appropriate action as per the decision of Norms Committee

Case No.:42/12/82-ALC4/2017	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00997/AM18/	RLA File :09/24/040/00359/AM18/	Lic.No/Date:0910065565 18.10.2017	

95

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
AFC ABACAVIR (ABV) I	1kg	1.	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.14
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		3	SODIUM BOROHYDRIDE POWDER	0.226

	4	D(-) TARTARIC ACID	0.780

RA may take appropriate action as per the decision of Norms Committee.

96	**Case No.:246/4/82-ALC4/2018**	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00246/AM19/	RLA File :09/24/040/00357/AM18/	Lic.No/Date:0910065564 18.10.2017	Defer Date:
	Decision : Deferred for comments of TE			

97	**Case No.:258/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00258/AM19/	RLA File :09/24/040/00356/AM18/	Lic.No/Date:0910065586 24.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.allowed in kg
DEXTROMETHORPHAN HBR	1kg	1	N-FORMYL OCTABASE	1.35
		2	PHOSPHORUS PENTOXIDE	1.30
		3	HYDROBROMIC ACID 47%	0.66
		4	METHANOL	2.334

RA may take appropriate action as per the decision of Norms Committee

98	**Case No.:28/4/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00028/AM19/	RLA File :03/94/040/00560/AM18/	Lic.No/Date:0310816478 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

99	**Case No.:180/4/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00180/AM19/	RLA File :03/94/040/00575/AM18/	Lic.No/Date:0310816510 25.10.2017	Defer Date:
	Decision : Deferred for comments of TE			

100	**Case No.:179/4/82-ALC4/2018**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00179/AM19/	RLA File :56/24/040/00013/AM18/	Lic.No/Date:5610005246 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Hydrocortisone Sodium Succinate for Injection USP for manufacturers use (Hydrocortisone Sodium Succinate Buffered 5% Sterile)	1 kg	1	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

101	**Case No.:108/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01063/AM18/	RLA File :56/24/040/00068/AM15/	Lic.No/Date:5610005240 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Hydrocortisone Sodium Succinate for Injection USP for manufacturers use (Hydrocortisone Sodium Succinate Buffered 5% Sterile)	1 kg	1	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

102	**Case No.:146/12/82-ALC4/2017**	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01101/AM18/	RLA File :56/24/040/00044/AM17/	Lic.No/Date:5610005243 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Hydrocortisone Sodium Succinate for Injection USP for manufacturers use	1 kg	1	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals	1.00 kg

(Hydrocortisone Sodium Succinate Buffered 5% Sterile)				

RA may take appropriate action as per the decision of Norms Committee

	Case No.:82/12/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01037/AM18/	RLA File :03/94/040/00586/AM18/	Lic.No/Date:0310816538 26.10.2017	

103

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 25gm)
Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 35gm)
Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 50gm)

S.NO.	Import Items	For export of 1 No. **packs**		
		25 gm/ pack	35 gm/ pack	50 gm/ pack
1	Clindamycin Phosphate USP	262.5 mg	367.5 mg	525.0 mg
2	HYDROUS BENZOYL PEROXIDE USP	1312.50 mg	1837.50 mg	2625.0 mg

RA may take appropriate action as per the decision of Norms Committee.

104

	Case No.:107/12/82-ALC4/2017	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01062/AM18/	RLA File :56/24/040/00028/AM18/	Lic.No/Date:5610005253 26.10.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

	Case No.:267/4/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00267/AM19/	RLA File :09/24/040/00372/AM18/	Lic.No/Date:0910065593 26.10.2017	

105

Decision : considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
LINEZOLID	1 kg	1	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:275/4/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00275/AM19/	RLA File :09/24/040/00366/AM18/	Lic.No/Date:0910065594 26.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Rosuvastatin Calcium	1 kg	1	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80
		2	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl) Amino]Pyrimidine-5-YL-Methanol	1.338

RA may take appropriate action as per the decision of Norms Committee.

107	**Case No.:247/4/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00247/AM19/	RLA File :09/24/040/00205/AM18/	Lic.No/Date:0910065611 27.10.2017	Defer Date:

Decision : Deferred for comments of TE

108	**Case No.:80/12/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01035/AM18/	RLA File :03/94/040/00582/AM18/	Lic.No/Date:0310816608 30.10.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

109	**Case No.:241/4/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00241/AM19/	RLA File :09/24/040/00387/AM18/	Lic.No/Date:0910065621 31.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
5-(4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYL ESTER (CHE)	1 Kg.	1.	GLYOXALIC ACID 50%	0.746
		2	2,5-DIHYDROXY-1,4-DIATHINE	0.327
		3	CYCLOHEXANE	0.790
		4	TOLUENE	1.56
		5	DI METHYL FORMAMIDE (DMF)	0.26

6	CYTOSINE	0.434
7	HEXA METHYL DISILAZANE (HMDS)	0.708
8	METHYLENE DI CHLORIDE (MDC)	3.00
9	L-MENTHOL (FRESH / RECOVERY)	0.751
10	TRI ETHYL AMINE (TEA)	0.67

RA concerned may take further necessary action as per above decision of NC

110	**Case No.:220/4/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00220/AM19/	RLA File :09/24/040/00373/AM18/	Lic.No/Date:0910065625 31.10.2017	Defer Date:
	Decision : Deferred for comments of TE			

111	**Case No.:248/4/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00248/AM19/	RLA File :09/24/040/00384/AM18/	Lic.No/Date:0910065623 31.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical representative of Department of Industrial Policy & Promotion (DIPP, Chemical) and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowec
O-3,4,5-trifluorophenyl chlorothioformate	2125.000 Kg.	1.	3, 4, 5-TRIFLUOROPHENOL	1797.75 kg

RA concerned may take further necessary action as per above decision of NC.

112	**Case No.:78/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01033/AM18/	RLA File :03/94/040/00588/AM18/	Lic.No/Date:0310816762 01.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets	Numbers	1	Efavirenz	612.0
		2	Lamivudine	306.0
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3
		4	Chloromethyl Isopropyl Carbonate	413.92
		5	N-Methyl 2-Pyrrolidone	455.27
		6	Methylene Dichloride	2050.20

RA may take appropriate action as per the decision of Norms Committee.

113	**Case No.:240/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00240/AM19/	RLA File :09/24/040/00368/AM18/	Lic.No/Date:0910065631 01.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
NABUMETONE	1 kg	1	2-ACETYL-6-METHOXY NAPHTHALENE	2.25
		2	METHANOL	6.54

RA may take appropriate action as per the decision of Norms Committee.

114	**Case No.:53/12/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01008/AM18/	RLA File :03/94/040/00552/AM18/	Lic.No/Date:0310816693 01.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

115	**Case No.:79/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

116	**Case No.:26/12/82-ALC4/2017**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00981/AM18/	RLA File :34/24/040/00185/AM18/	Lic.No/Date:3410043582 02.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

117	**Case No.:266/4/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00266/AM19/	RLA File :09/24/040/00365/AM18/	Lic.No/Date:0910065641 03.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
DOLUTEGRAVIR SODIUM	1 Kg.	1.	1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydro pyridine-3-	1.375

			carboxylic acid (Or) Dolutegravir Sodium (DSS) I	
		2	(R)-3-Aminobutan-1-ol	0.445
		3	Methanesulphonic Acid	0.046
		4	Acetonitrile	3.33
		5	2,4-difluoro benzylamine	0.47
		6	Citric acid monohydrate	0.136
		7	Potassium Carbonate	0.175

RA concerned may take further necessary action as per above decision of NC

118	**Case No.:54/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01009/AM18/	RLA File :03/94/040/00590/AM18/	Lic.No/Date:0310816824 06.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

119	**Case No.:55/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01010/AM18/	RLA File :03/94/040/00589/AM18/	Lic.No/Date:0310816816 06.11.2017	

Decision : considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
EDTA DIAMMONIUM Liquid 40%	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

120	**Case No.:56/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01011/AM18/	RLA File :03/94/040/00584/AM18/	Lic.No/Date:0310816812 06.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:57/12/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01012/AM18/	RLA File :03/94/040/00585/AM18/	Lic.No/Date:0310816814 06.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DISODIUM MAGNESIUM EDTA Content 6% (+/- 0.5) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.750 kg

RA may take appropriate action as per the decision of Norms Committee

122	**Case No.:264/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00264/AM19/	RLA File :09/24/040/00394/AM18/	Lic.No/Date:0910065649 08.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
N-BOC-ETHYLENEDIAMINE	1 kg	1	DI-T-BUTYL DI CARBONATE	1.7758
		2	ETHYLENE DI AMINE	2.6637
		3	METHYLENE CHLORIDE	5.19

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:239/4/82-ALC4/2018**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00239/AM19/	RLA File :09/24/040/00369/AM18/	Lic.No/Date:0910065647 08.11.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

124	**Case No.:8/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00963/AM18/	RLA File :05/23/040/00276/AM18/	Lic.No/Date:0510404542 08.11.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

125	**Case No.:28/12/82-ALC4/2017**	Party Name:PRISM INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00983/AM18/	RLA File :34/24/040/00197/AM18/	Lic.No/Date:3410043610 09.11.2017	Defer Date:31.08.2018
Decision : Deferred for comments of TE			

126

Case No.:216/4/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00216/AM19/	RLA File :09/24/040/00377/AM18/	Lic.No/Date:0910065664 10.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
7-Amino-3-Vinyl Cephalosporonic Acid (7AVNA)	1kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.672
		2	Acetone	10.11
		3	Methylene Chloride	7.59
		4	Methanol	7.59

RA may take appropriate action as per the decision of Norms Committee.

127

Case No.:218/4/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00218/AM19/	RLA File :09/24/040/00376/AM18/	Lic.No/Date:0910065665 10.11.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 20/82 meeting dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Thioester	1kg	1.	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.155
		2	Methylene Chloride	1.94
		3	Acetone	1.94
		4	Triphenyl Phosphine	0.60
		5	MBTS	1.157

RA may take appropriate action as per the decision of Norms Committee.

128

Case No.:265/4/82-ALC4/2018	Party Name:TAGOOR CHEMICALS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00265/AM19/	RLA File :09/24/040/00379/AM18/	Lic.No/Date:0910065658 10.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
2-Chloromethyl-3, 5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1kg	1.	3,5 Lutidine	1.04
		2	Toluene	1.52
		3	Methanol	2.01
		4	Acetone	0.50
		5	Iso Propyl Alcohol	1.08
		6	Ammonium Persulphate	1.71

RA may take appropriate action as per the decision of Norms Committee.

129	**Case No.:50/12/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01005/AM18/	RLA File :03/94/040/00564/AM18/	Lic.No/Date:0310817004 13.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

130	**Case No.:51/12/82-ALC4/2017**	Party Name:D. K. PHARMA LAB	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of DBT			

131	**Case No.:88/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01043/AM18/	RLA File :05/23/040/00269/AM18/	Lic.No/Date:0510404598 14.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

132	**Case No.:200/12/82-ALC4/2017**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01155/AM18/	RLA File :03/95/040/00398/AM18/	Lic.No/Date:0310817028 14.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

133	**Case No.:68/12/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01023/AM18/	RLA File :03/94/040/00633/AM18/	Lic.No/Date:0310817078 15.11.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

134

Case No.:2/12/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00957/AM18/	RLA File :05/23/040/00312/AM18/	Lic.No/Date:0510404611 15.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1	Oxaliplatin Concentrate for Preparation of solution for Infusion (IV) 2 mg/mL, 25mL/Vial.	Number	1	OXALIPLATIN EP	52.5 mg / 25 ml vial
2	Oxaliplatin Concentrate for Preparation of solution for Infusion (IV) 2 mg/mL, 50mL/Vial	Number	1	OXALIPLATIN EP	105.0 mg / 50 ml vial

RA may take appropriate action as per the decision of Norms Committee.

135

Case No.:215/4/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00215/AM19/	RLA File :09/24/040/00412/AM18/	Lic.No/Date:0910065673 16.11.2017	Defer Date:

Decision : Deferred for comments of TE

136

Case No.:259/4/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00259/AM19/	RLA File :09/24/040/00409/AM18/	Lic.No/Date:0910065675 16.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
2-(carboxy methly phenylthio) phenyl propionic acid	1kg	1.	ORTHO CHLORO PHENYL ACETIC ACID	2.42
		2	METHYLENE DICHLORIDE (MDC)	1.50
		3	PROPIONYL CHLORIDE	1.70

4	CHLOROFORM	3.46
5	THIOPHENOL	0.97
6	TRIMETHYL ORTHOFORMATE	1.61

RA may take appropriate action as per the decision of Norms Committee.

137	**Case No.:231/4/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00231/AM19/	RLA File :09/24/040/00410/AM18/	Lic.No/Date:0910065674 16.11.2017	Defer Date:

Decision : Deferred for comments of TE

138	**Case No.:69/12/82-ALC4/2017**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01024/AM18/	RLA File :03/94/040/00634/AM18/	Lic.No/Date:0310817159 20.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Benzylkonium Chloride 50 (Assay 50%)	1kg	1	Benzyl Chloride	0.172 kg
		2	DIMETHYL LAURYL AMINE (DMLA)	0.310 kg

RA may take appropriate action as per the decision of Norms Committee

139	**Case No.:70/12/82-ALC4/2017**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01025/AM18/	RLA File :03/94/040/00635/AM18/	Lic.No/Date:0310817161 20.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Benzylkonium Chloride 80 (Assay 80%)	1kg	1	Benzyl Chloride	0.1876 kg
		2	DIMETHYL LAURYL AMINE (DMLA)	0.494 kg
		3	Isopropyl Alcohol	0.0399 kg

RA may take appropriate action as per the decision of Norms Committee

140	**Case No.:39/12/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00994/AM18/	RLA File :05/24/040/00374/AM18/	Lic.No/Date:0510404646 20.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
PLASTICIZER (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.355
		2	Iso Nonyl Alcohol	0.726

RA may take appropriate action as per the decision of Norms Committee.

141	**Case No.:238/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00238/AM19/	RLA File :09/24/040/00380/AM18/	Lic.No/Date:0910065682 21.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

142	**Case No.:198/12/82-ALC4/2017**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01153/AM18/	RLA File :03/95/040/00688/AM18/	Lic.No/Date:0310817180 21.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

143	**Case No.:73/12/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01028/AM18/	RLA File :03/94/040/00637/AM18/	Lic.No/Date:0310817258 23.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	1	ORTHO TERTIARY BUTYL PHENOL	0.800 kg
		2	ACETIC ACID	0.300 kg
		3	ACETIC ANHYDRIDE	0.123 kg
		4	5% RUTHENIUM ON CARBON CATALYST	0.000015 kg
		5	METHANOL	0.330 kg

RA may take appropriate action as per the decision of Norms Committee.

144	**Case No.:190/12/82-ALC4/2017**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01145/AM18/	RLA File :03/95/040/00701/AM18/	Lic.No/Date:0310817246 23.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6-DICHLORO BENZOYL CHLORIDE (DCBC)	1kg	1	2,6-DICHLORO TOLUENE	1.054 kg

RA may take appropriate action as per the decision of Norms Committee

145	**Case No.:208/12/82-ALC4/2017**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01163/AM18/	RLA File :08/24/040/00203/AM18/	Lic.No/Date:0810141364 24.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

146	**Case No.:41/4/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00041/AM19/	RLA File :03/94/040/00573/AM18/	Lic.No/Date:0310817284 24.11.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms As per SION A-407. RA may take appropriate action as per the decision of Norms Committee			

147	**Case No.:221/4/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00221/AM19/	RLA File :09/24/040/00398/AM18/	Lic.No/Date:0910065691 24.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

148	**Case No.:245/4/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00245/AM19/	RLA File :09/24/040/00399/AM18/	Lic.No/Date:0910065690 24.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

149	**Case No.:236/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

150	**Case No.:243/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

151	**Case No.:263/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00263/AM19/	RLA File :09/24/040/00419/AM18/	Lic.No/Date:0910065689 24.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
REVERSACOL LEATHER BROWN (CR-209),(REVERSACOL SADDLE BROWN) OR (REVERSACOL SADDLE CR-209) CR209 SADDLE BROWN.	1 kg	1	3,4-METHYLENE DIOXY BROMO BENZENE (OR) 4-BROMO 1,2- (METHYLENE DIOXY) BENZENE	1.782
		2	METHANOL	35.50
		3	TRI METHYL SILYL ACETYLENE(TMSA)	0.725
		4	TOLUENE	15.00

RA may take appropriate action as per the decision of Norms Committee.

152	**Case No.:234/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	Defer Date:

Decision : Deferred for comments of TE

153	**Case No.:224/12/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: approved**
	HQ File :01/82/050/01179/AM18/	RLA File :34/24/040/00208/AM18/	Lic.No/Date:3410043655 27.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed gm/vial
CEFEPIME FOR INJECTION USP 1 GM (Each vial contains Cefepime Hydrochloride USP 1gm equivalent to Cefepime 1 gm A sterile mixture of Cefepime Hydrochloride & L-Arginine)	Number	1	STERILE CEFEPIME (A Sterile Mixture of Cefepime Hydrochloride & L-Arginine) (Cefepime Content NLT 47.00% and NMT 60.00%) L-Arginine Content NLT 32.00% NMT 42.00%	1.8975
		2	GLASS BOTTLES 0077131002LV INFUSION CLEAR CHOICE P 15 ML CLEAR GLASS TYPE (15 ML CLEAR GLASS BOTTLES)	Relevant as per packing policy
		3	RUBBER STOPPER C14746720 GC 6 TP 20 MM INJECTION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6 WASHING WITH HIGHLY PURIFIED WATER RINSED WITH WFI READY TO STERILIZE TYVEK BAGS AS PER GENERAL NOTES	

RA may take appropriate action as per the decision of Norms Committee

154	**Case No.:225/12/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01180/AM18/	RLA File :34/24/040/00205/AM18/	Lic.No/Date:3410043654 27.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1	Nafcillin For Injection USP 2 gm (Each vial contains nafcillin Sodium equivalent to 2 gm nafcillin)	Number	1	Nafcillin Sodium (Sterile Bulk) Sterile Bulk	2350 mg / 2gm vial
				GLASS BOTTLES, 0077047005 ANTIBIOTIC 10 ML CLEAR GLASS TYPE I GLASS BOTTLES (Antibiotic 10 ml clear Glass Bottles Type I for Injection)	Relevant as per packing policy
				RUBBER STOPPER C14746720GC 6 TP3 20 MM INJECTION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6 WASHING WITH HIGHLY PURIFIED WATER RINSED WFI READY TO STERILIZE TYVEK BAGS (As per general Notes)	Relevant as per packing policy
2	Nafcillin for Injection USP 10 gms (Each vial contains nafcillin Sodium equivalent to 10 gm nafcillin,	Number	1	NAFCILLIN SODIUM (STERILE BULK)	11615.1 mg / 10 gm vial
			2	GLASS BOTTLE 2047201005 INFUSION CLEAR CHOICE- P 100 ML CLEAR GLASS TYPE I (GLASS BOTTLES 100 ML CLEAR GLASS TYPE I)	Relevant as per packing policy
			3	RUBBER STOPPER) C16436720GC 6 TP3 28 MM INFUSION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6 WASHING WITH HIGHLY PURIFIED WATER RINSED WFI READY TO STERILIZE TYVEK BAGS (As per general Notes)	

RA may take appropriate action as per the decision of Norms Committee.

155	**Case No.:229/4/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00229/AM19/	RLA File :09/24/040/00346/AM18/	Lic.No/Date:0910065707 28.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

156	**Case No.:235/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00235/AM19/	RLA File :09/24/040/00425/AM18/	Lic.No/Date:0910065708 28.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

	Case No.:188/12/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01143/AM18/	RLA File :03/95/040/00721/AM18/	Lic.No/Date:0310817366 28.11.2017	

157 **Decision : Committee** considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO EUGENOL	1kg	1	CLOVE LEAF OIL	1.35 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:48/12/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01003/AM18/	RLA File :03/94/040/00686/AM18/	Lic.No/Date:0310817404 29.11.2017	

158 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 90 Capsules Each)
Each extended Release Capsule contains: Potassium Chloride USP 750mg

Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg (Pack Size 100 Capsules Each)
Each extended Release Capsule contains: Potassium Chloride USP 600mg

S.NO.	Import Items	Norms recommended for export 1 No. capsule	
		600 mg	**750 mg**
1	POTASSIUM CHLORIDE USP	612.0 mg	765.0 mg
2	CITRIC ACID (MONOHYDRATE USP)	**8.0 mg**	**10.0 mg**
3	DIBUTYL SEBACATE NF	**9.6 mg**	**12.0 mg**
4	ETHANOL USP 99.9%	**2.62 ml**	**2.62 ml**
5	200CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC (100 Count) 750mg / (100 count 600 mg)	**Relevant, as per packing policy**	
6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (90 Count) (100 Count) 750mg / (100 count) 600mg		
7	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC (500 Count) 750mg		
8	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (500 Count) 750mg		

RA may take appropriate action as per the decision of Norms Committee.

159	**Case No.:244/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

			19.06.2018	
	HQ File :01/82/050/00244/AM19/	RLA File :09/24/040/00415/AM18/	Lic.No/Date:0910065709 29.11.2017	Defer Date:
	Decision : Deferred for comments of TE			

	Case No.:72/12/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01027/AM18/	RLA File :03/94/040/00630/AM18/	Lic.No/Date:0310817400 29.11.2017	

160 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HAMBER / HAMBER - BHT / HAMBER - Toco (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalene)	1 kg	1.	METHYL ETHYL KETONE (MEK)	0.600 kg
		2.	MYRCENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:44/12/82-ALC4/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00999/AM18/	RLA File :03/94/040/00661/AM18/	Lic.No/Date:0310817408 29.11.2017	

161 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
Polyester Acrylate (Pentaerythritol Based with Dimer acid)	100000.000 kg	1.	Acrylic Acid	52220.000
		2.	Dimer Acid	8010.000
		3	Phthalic Anhydride	960.000
		4	Oleic Acid	13980.000
		5	Pentaerythritol	34940.000
		6	Toluene	4120.000
		7	Epoxy resins	2350.000
		8	Adipic acid	2300.000

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:45/12/82-ALC4/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01000/AM18/	RLA File :03/94/040/00663/AM18/	Lic.No/Date:0310817409 29.11.2017	

162 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export	S.No	Import Product	Quantity

	Quantity			Allowed in kg
Polyester Acrylate (Pentaerythritol Based)	100000.000 kg	1.	Acrylic Acid	58330.000
		2.	Adipic acid	2660.000
		3	Oleic Acid	16070.000
		4	Pentaerythritol	33480.000
		5	Toluene	4050.000
		6	Epoxy resins	4730.000

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:75/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01030/AM18/	RLA File :03/94/040/00665/AM18/	Lic.No/Date:0310817410 29.11.2017	Defer Date:31.08.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
Polyester Acrylate (Di Trimethylolpropane Based with Adipic Acid)	100000.000 kg	1.	Acrylic Acid	43700.000
		2.	Adipic acid	2410.000
		3	Di Trimethylolpropane	48490.000
		4	Oleic acid	10510.000
		5	Cyclohexanone	4140.000
		6	Epoxy resin	6450.000

RA may take appropriate action as per the decision of Norms Committee.

164	**Case No.:196/12/82-ALC4/2017**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM18/	RLA File :03/95/040/00651/AM18/	Lic.No/Date:0310817413 29.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

165	**Case No.:13/12/82-ALC4/2017**	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00968/AM18/	RLA File :08/24/040/00247/AM18/	Lic.No/Date:0810141409 29.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

166	**Case No.:76/12/82-ALC4/2017**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01031/AM18/	RLA File :03/94/040/00689/AM18/	Lic.No/Date:0310817460 30.11.2017	Defer Date:31.08.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm following information			

i)	Pack size for each export product
ii)	Details working for the requirement of import items for all the 17 export products showing clearly the wastage claimed for each export product

167	**Case No.:155/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00155/AM19/	RLA File :07/24/040/00238/AM18/	Lic.No/Date:0710112479 30.11.2017	Defer Date:

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CALCIUM LEVULINATE / CALCIUM LEVULINATE DIHYDRATE BP / CALCIUM LEVULINATE EP / CALCIUM LEVULINATE USP	1 kg	1.	LEVULINIC ACID	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

168	**Case No.:156/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00156/AM19/	RLA File :07/24/040/00237/AM18/	Lic.No/Date:0710112478 30.11.2017	Defer Date:

Decision : Deferred for comments of TE

169	**Case No.:157/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00157/AM19/	RLA File :07/24/040/00239/AM18/	Lic.No/Date:0710112477 30.11.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 10/82 held on 10.01.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059 kg
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020 kg

RA may take appropriate action as per the decision of Norms Committee

170	**Case No.:19/12/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:2210015817	

:01/82/050/00974/AM18/	:22/24/040/00048/AM18/	30.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
Cefpodoxime Proxetil	1 kg	1.	Desacetyl-7-Amino Cephalosporanic Acid (D-7-ACA)	0.708
		2.	Methane Sulfonicacid	0.45
		3	Methanol	4.42
		4	S-2 Benzothiazolyl-2-Amino-2-(methoxyimino)-4-tiazolyl acetate (MAEM)	0.8378
		5	Triethylamine (TEA)	0.252
		6	Acetone	0.675
		7	DMAC (Di Methyl Acetamide)	0.684
		8	CEIPC (Chloro Ethyl Iso Propyl Carbonate)	0.350
		9	Toluene	0.160
		10	TMG (Tetra Methylene Guanidine)	0.189

RA may take appropriate action as per the decision of Norms Committee

171	**Case No.:254/4/82-ALC4/2018**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00254/AM19/	RLA File :09/24/040/00424/AM18/	Lic.No/Date:0910065713 30.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

172	**Case No.:232/4/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00232/AM19/	RLA File :09/24/040/00421/AM18/	Lic.No/Date:0910065715 30.11.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

173	**Case No.:233/4/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00233/AM19/	RLA File :09/24/040/00413/AM18/	Lic.No/Date:0910065717 30.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg
GABAPENTIN	1 kg	1.	CYCLOHEXANE-1,1-DIACETIC ACID MONOAMIDE (CDAM)	1.63
		2.	ACETONE	1.541

RA may take appropriate action as per the decision of Norms Committee.

174	**Case No.:242/4/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

		19.06.2018	
HQ File :01/82/050/00242/AM19/	RLA File :09/24/040/00422/AM18/	Lic.No/Date:0910065716 30.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg/kg
DOXOFYLLINE	1 kg	1	THEOPHYLLINE	0.80 kg
		2	CHLOROACETAL DEHYDE DIMETHYL ACETAL	0.80 kg
		3	POTASSIUM CARBONATE	0.61 kg
		4	METHANOL	0.63 kg
		5	DIMETHYL FORMAMIDE	0.40 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:15/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00970/AM18/	RLA File :08/24/040/00248/AM18/	Lic.No/Date:0810141443 01.12.2017	

175

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in gm /1000 tablet
HYDROXYCHLOROQUINE SULFATE TABLETS USP 200 MG	Number	1.	4,7 DICHLOROQUINOLINE	147.492
		2.	HYDROXY NOVALDIAMINE	136.884
		3	CORN STARCH NF	1.00
		4	MAGNESIUM STEARATE PH.E/NF/JP	4.50
		5	DIBASIC CALCIUM PHOSPHATE DIHYDRATE USP	106.50

RA may take appropriate action as per the decision of Norms Committee

	Case No.:32/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00987/AM18/	RLA File :08/24/040/00261/AM18/	Lic.No/Date:0810141442 01.12.2017	

176

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

DOXEPIN HYDROCHLORIDE CAPSULES USP 10 mg, 25 mg, 50 mg, 75 mg, 100 mg and 150 mg

S.NO.	Import Items	Norms Recommended for 1 number capsules (Qty. In mg)					
		10 mg	25 mg	50 mg	75 mg	100 mg	150 mg

1	DOXEPIN HYDROCHLORIDE USP	11.526	28.815	57.63	86.445	115.26	172.89
2	MAGNESIUM STEARATE PH.E/NF/JP	1.088	1.425	1.89	2.10	2.625	3.30

RA may take appropriate action as per the decision of Norms Committee

177	**Case No.:24/12/82-ALC4/2017**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00979/AM18/	RLA File :34/24/040/00238/AM18/	Lic.No/Date:3410043664 04.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

178	**Case No.:34/4/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM19/	RLA File :03/94/040/00648/AM18/	Lic.No/Date:0310817500 05.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

179	**Case No.:197/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01152/AM18/	RLA File :03/95/040/00746/AM18/	Lic.No/Date:0310817504 05.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO EUGENOL	1kg	1	CLOVE LEAF OIL	1.35 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

180	**Case No.:55/4/82-ALC4/2018**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00055/AM19/	RLA File :03/94/040/00688/AM18/	Lic.No/Date:0310817510 06.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

181	**Case No.:6/12/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00961/AM18/	RLA File :08/24/040/00167/AM18/	Lic.No/Date:0810141469 06.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

182	**Case No.:7/12/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00962/AM18/	RLA File :08/24/040/00242/AM18/	Lic.No/Date:0810141468 06.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

183	**Case No.:37/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00037/AM19/	RLA File :03/94/040/00691/AM18/	Lic.No/Date:0310817509 06.12.2017	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its 8/82 meeting dated 16.09.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Colesevelam HCL for oral suspension	pack	1	Colesevelam Hydrochloride	1.97 gm/2.5 gm pack 3.94 gm /5.0 gm pack

RA may take appropriate action as per the decision of Norms Committee.

184	**Case No.:74/12/82-ALC4/2017**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01029/AM18/	RLA File :03/94/040/00666/AM18/	Lic.No/Date:0310817520 06.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
Polyester Acrylate (Di Trimethylolpropane Based with Dimer Acid)	100000.000 kg	1.	Acrylic Acid	45230.000
		2.	Dimer Acid	7550.000
		3	Phthalic Anhydride	7380.000
		4	Di Trimethylolpropane	47180.000
		5	Cyclohexanone	3260.000
		6	Epoxy resins	6960.000

RA may take appropriate action as per the decision of Norms Committee.

185	**Case No.:36/12/82-ALC4/2017**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00991/AM18/	RLA File :05/24/040/00339/AM18/	Lic.No/Date:0510404723 06.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

186	**Case No.:16/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**

HQ File :01/82/050/00971/AM18/	RLA File :04/24/040/00175/AM18/	Lic.No/Date:0410163775 06.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ISOSORBIDE DINITRATE USP [REQUIRED 20MG API / PER TABLETS - HAVING 25% OF ISOSORBIDE DINITRATE WITH LACTOSE	2300000.000 Number	1.	ISOSORBIDE DINITRATE USP (25 % with Lactose)	46.92 kg

RA may take appropriate action as per the decision of Norms Committee

187	**Case No.:17/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00972/AM18/	RLA File :04/24/040/00174/AM18/	Lic.No/Date:0410163777 06.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CITALOPARM 20MG TABLETS	Number	1.	CITALOPARM USP	20.4mg / 20 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

188	**Case No.:20/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00975/AM18/	RLA File :04/24/040/00176/AM18/	Lic.No/Date:0410163776 06.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
POTASSIUM CITRATE EXTENDED - RELEASE TABLETS USP 5mEq - 540MG NET API CONT:572.400MG / PER TABLETS INCL WASTAGE	Number	1.	TRIPOTASSIUM CITRATE USP	550.8 mg/ 5 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 10mEq - 1080MG NET API CONT: 1144.8MG / PER TABLET INCL WASTAGE.	Number	2	TRIPOTASSIUM CITRATE USP	1101.6 mg/ 10 mEq /tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 15mEq - 1620MG NET API CONT:1717.200MG / PER TABLET INCL WASTAGE	Number	3	TRIPOTASSIUM CITRATE	1652.4 mg/ 15 mEq /tablet

RA may take appropriate action as per the decision of Norms Committee.

189	**Case No.:37/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

			19.06.2018	
	HQ File :01/82/050/00992/AM18/	RLA File :04/24/040/00181/AM18/	Lic.No/Date:0410163778 06.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

	Case No.:10/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00965/AM18/	RLA File :08/24/040/00244/AM18/	Lic.No/Date:0810141482 07.12.2017	

190 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HYDROXY CHLOROQUINE SULFATE	1 kg	1.	4,7 DICHLOROQUINOLINE	0.723 kg
		2	HYDROXY NOVALDIAMINE	0.671 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:212/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01167/AM18/	RLA File :08/24/040/00246/AM18/	Lic.No/Date:0810141483 07.12.2017	

191 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
CLOPIDOGREL BESYLATE	1 kg	1.	4,5,6,7-TETRAHYDROTHIENO[3,2-C] PYRIDINE HYDROCHLORIDE	0.626
		2	L(-) CAMPHOR SULPHONIC ACID	0.613
		3	DICHLOROMETHANE	1.348
		4	ACETONE	4.932
		5	METHANOL	1.435

RA may take appropriate action as per the decision of Norms Committee

	Case No.:213/12/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01168/AM18/	RLA File :08/24/040/00267/AM18/	Lic.No/Date:0810141484 07.12.2017	

192 **Decision :** In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

AZATHIOPRINE TABLETS USP 50 MG	1000 Nos.	1.	AZATHIOPRINE USP	51 gm
		2.	LACTOSE MONOHYDRATE NF	116.50 gm

RA may take appropriate action as per the decision of Norms Committee.

193

Case No.:54/4/82-ALC4/2018	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00054/AM19/	RLA File :03/94/040/00654/AM18/	Lic.No/Date:0310817586 07.12.2017	

Decision : Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Polymer Additives-N,N,Dialkyamino-Diphenylmethane - TradeName:UOPNo.225/Unilink4200/CN-2357/STOCK-2357	1 Kg.	1.	4,4- Methylenedianiline/ MDA	0.642 kg
		2.	Methyl Ethyl Ketone / MEK	0.700 kg
		3.	Catalyst 3% Platinum on carbon power (2020 Carbon Sulfided / CP RW S DOPED 43515)	0.00015 kg

RA may take appropriate action as per the decision of Norms Committee

194

Case No.:56/4/82-ALC4/2018	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00056/AM19/	RLA File :03/94/040/00705/AM18/	Lic.No/Date:0310817598 07.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ATORVASTATIN CALCIUM	1 Kg.	1.	4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.708 kg
		2.	4-FLUORO-ALPHA-(2-METHYL-1-OXOPROPYL)-GAMA-OXO-N,BETA-DIPHENYL BENZENEBUTANAMIDE	0.994 kg

RA may take appropriate action as per the decision of Norms Committee

195

Case No.:23/12/82-ALC4/2017	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00978/AM18/	RLA File :05/23/040/00314/AM18/	Lic.No/Date:0510404765 07.12.2017	

Decision : In the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Valacyclovir Film Coated Tablet 500 mg	1Tablet	1.	Valacyclovir Hydrochloride USP	556 mg/500 mg tablet
Valacyclovir Film Coated Tablet 1000 mg	1Tablet	1	Valacyclovir Hydrochloride USP	1112 mg/1000 mg tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:3/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00958/AM18/	RLA File :05/23/040/00309/AM18/	Lic.No/Date:0510404760 07.12.2017	

196

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.76 kg
		3	Ammonia	0.82 kg
		4	Alumino Silicate Catalyst	0.007 kg
		5	Propionaldehyde	0.057 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:4/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00959/AM18/	RLA File :05/23/040/00304/AM18/	Lic.No/Date:0510404755 07.12.2017	

197

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

198	**Case No.:5/12/82-ALC4/2017**	Party Name:JUBILANT LIFE	Meet No/Date:4/82-	**Status:**

		SCIENCES LIMITED	ALC4/2018 19.06.2018	**Approved**
	HQ File :01/82/050/00960/AM18/	RLA File :05/23/040/00261/AM18/	Lic.No/Date:0510404751 07.12.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Gamma Picoline	1 kg	1	Denatured Ethyl Alcohol	1.60 kg
		2	Ammonia	0.40 kg
		3	Catalyst (CP7191)	0.002 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:12/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00967/AM18/	RLA File :05/23/040/00297/AM18/	Lic.No/Date:0510404753 07.12.2017	

199

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:18/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00973/AM18/	RLA File :05/23/040/00310/AM18/	Lic.No/Date:0510404762 07.12.2017	

200

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.76 kg

		3	Ammonia	0.82 kg
		4	Alumino Silicate Catalyst	0.007 kg
		5	Propionaldehyde	0.057 kg

RA may take appropriate action as per the decision of Norms Committee

201

Case No.:21/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00976/AM18/	RLA File :05/23/040/00295/AM18/	Lic.No/Date:0510404752 07.12.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

202

Case No.:87/12/82-ALC4/2017	Party Name:PI INDUSTRIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/01042/AM18/	RLA File :13/24/040/00041/AM18/	Lic.No/Date:1310048799 07.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
747- Ether Chemical Name: 2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluroethoxy)methyl)]benzoic acid	1 kg	1.	3-Chloro -2-Methyl aniline	0.625
		2	Sodium Nitrite	0.350
		3	Sodium Methyl Mercaptide	1.902
		4	Bromine	0.65
		5	Ethylene Dichloride	1.065
		6	Acetonitrile	0.218
		7	Hydrogen Peroxide	1.00
		8	Trifluoro Ethanol	0.503

RA may take appropriate action as per the decision of Norms Committee

203

Case No.:85/12/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01040/AM18/	RLA File :03/95/040/00399/AM18/	Lic.No/Date:0310817554 07.12.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

204	**Case No.:86/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01041/AM18/	RLA File :03/95/040/00489/AM18/	Lic.No/Date:0310817555 07.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

205	**Case No.:121/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01076/AM18/	RLA File :03/95/040/00625/AM18/	Lic.No/Date:0310817606 07.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

206	**Case No.:140/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01095/AM18/	RLA File :03/95/040/00588/AM18/	Lic.No/Date:0310817601 07.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

207	**Case No.:159/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01114/AM18/	RLA File :03/95/040/00624/AM18/	Lic.No/Date:0310817564 07.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

208	**Case No.:185/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01140/AM18/	RLA File :03/95/040/00348/AM18/	Lic.No/Date:0310817566 07.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

209	**Case No.:195/12/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01150/AM18/	RLA File :03/95/040/00747/AM18/	Lic.No/Date:0310817585 07.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-CYANO-3-	1 Kg.	1.	N-[4-CYANO-3- (TRIFLUORO METHYL) PHENYL] METHACRYLAMIDE	0.709

(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALIDE			M.F. : C12H9ON2F3 M. Wt.: 254	
		2.	4- FLUOROTHIOPHENOL M.F. :C6H5F5 M. Wt.: 128	0.30

RA may take appropriate action as per the decision of Norms Committee

210	**Case No.:217/4/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00217/AM19/	RLA File :09/24/040/00430/AM18/	Lic.No/Date:0910065723 07.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PREGABALIN	1 Kg.	1	R-(-)-3-(CARBAMOYL METHYL)-5-METHYL HEXANOIC ACID	1.605

RA may take appropriate action as per the decision of Norms Committee

211	**Case No.:38/12/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00993/AM18/	RLA File :05/24/040/00401/AM18/	Lic.No/Date:0510404746 07.12.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

212	**Case No.:32/4/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00032/AM19/	RLA File :03/94/040/00677/AM18/	Lic.No/Date:0310817660 11.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets	Numbers	1	Efavirenz	612.0
		2	Lamivudine	306.0
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3
		4	Chloromethyl Isopropyl Carbonate	413.92
		5	N-Methyl 2-Pyrrolidone	455.27
		6	Methylene Dichloride	2050.20

RA may take appropriate action as per the decision of Norms Committee.

213	**Case No.:57/4/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

			19.06.2018	
	HQ File :01/82/050/00057/AM19/	RLA File :03/94/040/00701/AM18/	Lic.No/Date:0310817674 11.12.2017	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	import items	Qty. Allowed in kg
CHLORAMPHENICOL EYE DROPS 0.5% W/V OF 10ML (Clorogen Eye Drops 10 ml& Chlorafast 0.5% w/v 10 ML Dropper BT)	963200.000 vials	1.	Chloramphenicol	51.0 kg

RA may take appropriate action as per the decision of Norms Committee.

214	**Case No.:11/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00966/AM18/	RLA File :05/23/040/00323/AM18/	Lic.No/Date:0510404839 11.12.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

215	**Case No.:22/12/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00977/AM18/	RLA File :05/23/040/00318/AM18/	Lic.No/Date:0510404838 11.12.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

216	**Case No.:186/12/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01141/AM18/	RLA File :03/95/040/00719/AM18/	Lic.No/Date:0310817664 11.12.2017	Defer Date:31.08.2018

Decision : Deferred for comments of TE

217	**Case No.:255/4/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

		LIMITED	19.06.2018	
	HQ File :01/82/050/00255/AM19/	RLA File :09/24/040/00432/AM18/	Lic.No/Date:0910065730 12.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

218	**Case No.:9/12/82-ALC4/2017**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00964/AM18/	RLA File :08/24/040/00241/AM18/	Lic.No/Date:0810141517 12.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

219	**Case No.:53/4/82-ALC4/2018**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00053/AM19/	RLA File :03/94/040/00727/AM18/	Lic.No/Date:0310817723 12.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

220	**Case No.:214/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01169/AM18/	RLA File :05/23/040/00332/AM18/	Lic.No/Date:0510404880 12.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

221	**Case No.:92/4/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00092/AM19/	RLA File :56/24/040/00026/AM18/	Lic.No/Date:5610005271 12.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

222	**Case No.:25/12/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00980/AM18/	RLA File :05/24/040/00384/AM18/	Lic.No/Date:0510404863 12.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
PVC PLASTICIZER (DINP)	Numbers	1	PHTHALIC ANHYDRIDE	0.372
		2	ISO NONANOL	0.726

RA may take appropriate action as per the decision of Norms Committee

223	**Case No.:249/4/82-ALC4/2018**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

		19.06.2018	
HQ File :01/82/050/00249/AM19/	RLA File :09/24/040/00457/AM18/	Lic.No/Date:0910065733 12.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
-BUTYL-4-FORMYL IMIDAZOLE (OR) 2-BUTYL-1H-IMIDAZOLE-5-CARBOXALDEHYDE	1 kg	1	2(N-BUTYL)-4-CHLORO-5-FORMYL IMIDAZOLE	1.45
		2	METHANOL	0.96
		3	METHYLENE DI CHLORIDE (OR) METHYLENE CHLORIDE	0.83
		4	ACTIVATED CARBON	0.05

RA may take appropriate action as per the decision of Norms Committee

224	**Case No.:252/4/82-ALC4/2018**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00252/AM19/	RLA File :09/24/040/00458/AM18/	Lic.No/Date:0910065732 12.12.2017	

Decision : In the light of earlier decision taken by NC in its 15/82 meeting dated12.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed Kg/kg
LOSARTAN POTASSIUM (OR) LOSARTAN POTASSIUM USP Description : White To Off White Powder	1 kg	1.	2-CYANO-4-BROMOMETHYL BIPHENYL(BR-OTBN) Description : Off White to Light Brown Coloured Powder	0.75
		2.	TOLUENE Description : Clear Colourless with Characteristic Odour	0.58
		3.	2(N-BUTYL)-4-CHLORO-5-FORMYL IMIDAZOLE Description : White to Slightly Yellowish Crystalline Powder	0.50
		4.	METHANOL Description : Clear Colourless Liquid With Characteristic Odour	0.713
		5.	SODIUM BORO HYDRIDE Description : White Crystalline Powder	0.048
		6.	ACTIVATED CARBON "SC 40 V" Description : Block Coloured Free Flowing Powder	0.100
		7.	ISO PROPYL ALCOHOL Description : Clear Colourless Liquid With Characteristic Odour	0.84

RA may take appropriate action as per the decision of Norms Committee.

225	**Case No.:253/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**

HQ File :01/82/050/00253/AM19/	RLA File :09/24/040/00450/AM18/	Lic.No/Date:0910065728 12.12.2017	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Jade Blue or Jarocol Blue 15	1 kg	1.	2,6, Dichloro Benzaldehyde	0.725 kg
		2.	2,6-Dimethyl Aniline	1.050 kg
		3.	Para Chloronil	1.011 kg
		4.	Methanol	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

226	**Case No.:261/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00261/AM19/	RLA File :09/24/040/00402/AM18/	Lic.No/Date:0910065727 12.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

227	**Case No.:262/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00262/AM19/	RLA File :09/24/040/00405/AM18/	Lic.No/Date:0910065729 12.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

228	**Case No.:33/4/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00033/AM19/	RLA File :03/94/040/00726/AM18/	Lic.No/Date:0310817755 13.12.2017	

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
Ipratropium Bromide 20mcg and Salbutamol Sulphate 100mcg Inhaler (200MD) DUOLIN INHALER (200MD)	1 kg	1	Ipratropium Bromide	4.00 mg
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.12 mg
Ipratropium Pressurised Inhalation 40mcg / Ipravent 40mcg Inhaler (200MD) Ipramar 40mcg Inhaler		1	Ipratropium Bromide	8.00 mg
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	

		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.12 mg
Ipratropium Bromide 20mcg and Salbutamol Sulphate 100mcg Inhaler (200MD) DUOLIN INHALER (200MD)		1	Ipratropium Bromide	
		2	63mcl AEROSOL VALVES	Relevant as per packing policy
		3	19ml ALUMINIUM CAN	
		4	0.58 mm OD ACTUATORS WITH DUST COVERS / CAPS	
		5	Heptafluropropane P227 Gas	21.10 mg

RA concerned may take further necessary action as per above decision of NC

229	**Case No.:215/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01170/AM18/	RLA File :05/23/040/00334/AM18/	Lic.No/Date:0510404915 13.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

230	**Case No.:227/12/82-ALC4/2017**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01182/AM18/	RLA File :22/24/040/00047/AM18/	Lic.No/Date:2210015826 13.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

231	**Case No.:192/12/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01147/AM18/	RLA File :03/95/040/00761/AM18/	Lic.No/Date:0310817745 13.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

232	**Case No.:240/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

233	**Case No.:227/4/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00227/AM19/	RLA File :09/24/040/00423/AM18/	Lic.No/Date:0910065734 14.12.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
BOSENTAN MONOHYDRATE	1 kg	1	4,6-Dichloro-5-(2-Methoxyphenoxy)-2,2-Bipyrimidine	0.882
		2	Potassium Carbonate	0.37
		3	Dimethyl Sulfoxide (DMSO)	3.875

RA may take appropriate action as per the decision of Norms Committee

234	**Case No.:228/4/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00228/AM19/	RLA File :09/24/040/00471/AM18/	Lic.No/Date:0910065739 14.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

235	**Case No.:36/4/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00036/AM19/	RLA File :03/94/040/00730/AM18/	Lic.No/Date:0310817803 15.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 kg	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.00003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg

RA may take appropriate action as per the decision of Norms Committee.

236	**Case No.:236/12/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01191/AM18/	RLA File :05/23/040/00337/AM18/	Lic.No/Date:0510404950 15.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

237	**Case No.:251/4/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00251/AM19/	RLA File :09/24/040/00434/AM18/	Lic.No/Date:0910065749 15.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
Oseltamivir Phosphate	1 kg	1.	Shikimic acid	1.66
		2.	2,2-Dimethoxy Propane	1.58
		3	3 -Pentanone	5.57
		4	Tri ethyl silane	0.90
		5	Triethyl Ortho Formate	4.45

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:230/4/82-ALC4/2018	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00230/AM19/	RLA File :09/24/040/00427/AM18/	Lic.No/Date:0910065742 15.12.2017	

238

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927
		2.	PHENOL	1.145
		3.	ZINC CHLORIDE	0.104
		4.	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE 48%	0.231

RA may take appropriate action as per the decision of Norms Committee

	Case No.:256/4/82-ALC4/2018	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00256/AM19/	RLA File :09/24/040/00428/AM18/	Lic.No/Date:0910065743 15.12.2017	

239

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927
		2.	PHENOL	1.145
		3.	ZINC CHLORIDE	0.104
		4.	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE 48	0.231

RA may take appropriate action as per the decision of Norms Committee

240	**Case No.:201/12/82-**	Party Name:RELIANCE	Meet No/Date:4/82-	**Status:Deffered**

	ALC4/2017	INDUSTRIES LTD.	ALC4/2018 19.06.2018	**and Re-indexed**
	HQ File :01/82/050/01156/AM18/	RLA File :03/95/040/00727/AM18/	Lic.No/Date:0310817858 18.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

	Case No.:35/4/82-ALC4/2018	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00035/AM19/	RLA File :03/94/040/00700/AM18/	Lic.No/Date:0310817906 19.12.2017	

241 **Decision : In** the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-(4-CHLOROPHENYL)-1,3-DIOXOLANE	1 kg	1	4-CHLORO BENZALDEHYDE OR PARA CHLORO BENZALDEHYDE	0.89 kg
		2	ETHYLENE GLYCOL	0.469 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:206/4/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00206/AM19/	RLA File :34/24/040/00243/AM18/	Lic.No/Date:3410043709 19.12.2017	

242 **Decision :** In the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty	S.No.	Import items	Quantity Allowed
Hexyl Acetate	1kg	1.	n-Hexanol (Lorol C 6/Nacol 6-99)	0.510 kg

RA may take appropriate action as per the decision of Norms Committee.

243	**Case No.:41/12/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00996/AM18/	RLA File :31/83/040/00124/AM18/	Lic.No/Date:3110066937 19.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

244	**Case No.:43/12/82-ALC4/2017**	Party Name:ELIXIR PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**

HQ File :01/82/050/00998/AM18/	RLA File :08/24/040/00264/AM18/	Lic.No/Date:0810141548 19.12.2017	

Decision : Deferred for comments of TE Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/625/2014-PI(Norms) dated May 2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068 kg
		2	Ethyl Cyanoacetate	0.7814 kg
		3	Diethyl Malonate	0.9784 kg

RA concerned may take further necessary action as per above decision

245	**Case No.:38/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00038/AM19/	RLA File :03/94/040/00750/AM18/	Lic.No/Date:0310817923 19.12.2017	Defer Date:

Decision : Deferred for comments of TE

246	**Case No.:49/4/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00049/AM19/	RLA File :03/94/040/00724/AM18/	Lic.No/Date:0310817913 19.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower less:

Export product	Export Qty	S.No.	Import items	Quantity Allowed
TALLOW AMINE	1kg	1.	C16 18 FATTY ACID	1.54 kg

RA may take appropriate action as per the decision of Norms Committee.

247	**Case No.:31/4/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00031/AM19/	RLA File :05/24/040/00412/AM18/	Lic.No/Date:0510404984 19.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg

PVC PLASTICIZER (DINP)	1 kg	1.	Phthalic Anhydride	0.355
		2.	Iso Nonyl Alcohol	0.726

RA may take appropriate action as per the decision of Norms Committee

248	**Case No.:34/12/82-ALC4/2017**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00989/AM18/	RLA File :05/24/040/00407/AM18/	Lic.No/Date:0510404993 19.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

249	**Case No.:219/4/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00219/AM19/	RLA File :09/24/040/00459/AM18/	Lic.No/Date:0910065758 19.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
METHYL ALPHA - (4,5,6,7-TETRAHYDRO -5- THIENO (3,2-C) PYRIDYL)(2-CHLOROPHENYL) ACETATE HYDROCHLORIDE (CPG-20)	1 Kg.	1	4,5,6,7-TETRAHYDROTHIENO (3,2,-C) PYRIDINE HYDROCHLORIDE (CPG-10)	0.74
		2	METHYL ISO BUTYL KETONE (MIBK)	1.092
		3	ETHYLENE DI CHLORIDE / DI CHLORO ETHANE	2.508

RA may take appropriate action as per the decision of Norms Committee

250	**Case No.:205/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01160/AM18/	RLA File :03/95/040/00782/AM18/	Lic.No/Date:0310817908 19.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

251	**Case No.:222/4/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00222/AM19/	RLA File :09/24/040/00464/AM18/	Lic.No/Date:0910065786 20.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

252	**Case No.:209/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01164/AM18/	RLA File :08/24/040/00249/AM18/	Lic.No/Date:0810141576 20.12.2017	

Decision : In the light of earlier decision taken by NC in its 15/82 meeting dated 15.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm,

whichever is less:

Export Product: Buspirone Hydrochloride Tablets USP 5 mg, 10 mg 15 mg and 30 mg

S.No.	Import Item	Norms proposed for 1 No. Tablets (in mg)			
		5 mg tablet	**10 mg tablet**	**15 mg tablet**	**30 mg tablet**
1.	Buspirone Hydrochloride	5.1	10.2	15.30	30.6
2.	Lactose Monohydrate	48.833	97.667	146.50	293.0
3.	Microcrystalline Cellulose (Avicel PH 102)	16.667	33.33	50.0	100.00
4.	Sodium Starch Glycolate	3.0	6.0	9.0	18.00
5.	Colloidal Silicon Dioxide	0.750	1.50	2.25	4.50
6.	Magnesium Stearate	0.750	1.50	2.25	4.50

RA may take appropriate action as per the decision of Norms Committee.

253	**Case No.:210/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01165/AM18/	RLA File :08/24/040/00269/AM18/	Lic.No/Date:0810141575 20.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

254	**Case No.:211/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01166/AM18/	RLA File :08/24/040/00274/AM18/	Lic.No/Date:0810141577 20.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

255	**Case No.:203/4/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00203/AM19/	RLA File :34/24/040/00228/AM18/	Lic.No/Date:3410043713 20.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BETAMETHASONE VALERATE BP/USP	1 Kg.	1	BETAMETHASONE IP/BP/USP/EP	0.915 kg

RA may take appropriate action as per the decision of Norms Committee

256	**Case No.:39/4/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Rejected**
	HQ File :01/82/050/00039/AM19/	RLA File :03/94/040/00733/AM18/	Lic.No/Date:0310817950 20.12.2017	

	Decision : Committee considered the case as per agenda and it has been observed that the proposal is not technically feasible in the present form and decided to reject the case.

257	**Case No.:225/4/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00225/AM19/	RLA File :09/24/040/00436/AM18/	Lic.No/Date:0910065771 20.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

258	**Case No.:202/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01157/AM18/	RLA File :03/95/040/00790/AM18/	Lic.No/Date:0310817953 20.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

259	**Case No.:203/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01158/AM18/	RLA File :03/95/040/00789/AM18/	Lic.No/Date:0310817951 20.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

260	**Case No.:204/4/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00204/AM19/	RLA File :34/24/040/00253/AM18/	Lic.No/Date:3410043736 21.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

261	**Case No.:52/4/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00052/AM19/	RLA File :03/94/040/00749/AM18/	Lic.No/Date:0310817970 21.12.2017	Defer Date:

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg
GLIPIZIDE EXTENDED-RELEASE TABLETS 10MG. Each tablet contains (i) Glipizide USP-10mg. (ii) EASTMAN (TM) Cellulose Acetate (CA 398-10NF/EP)- 23.76mg.(iii) Sentry Polyox WSR N80 FP NF- 151.385mg. (iv) Sentry Plyox WSR 303 NF- 85mg. Net content (i)850.34 Kg.(ii)2020.41Kg.(iii)12872.87Kg.(iv)7227.89Kg	1No.	1	GLIPIZIDE USP	10.2
		2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	Net to net
		3	SENTRY POLYOX WSR N80 FP NF	Net to net
		4	SENTRY POLYOX WSR 303 NF	Net to net

	RA may take appropriate action as per the decision of Norms Committee

262	**Case No.:207/4/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00207/AM19/	RLA File :34/24/040/00237/AM18/	Lic.No/Date:3410043722 21.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

263	**Case No.:222/12/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01177/AM18/	RLA File :52/24/040/00056/AM18/	Lic.No/Date:5210042461 22.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN	1 Kg.	1	SEMICARBAZIDE HCL - 99% MIN	2.422
		2	2-Chloro Pyridine	1.14
		3	Mono Ethylene Glycol	1.20

RA may take appropriate action as per the decision of Norms Committee

264	**Case No.:223/12/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01178/AM18/	RLA File :52/24/040/00058/AM18/	Lic.No/Date:5210042463 22.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

265	**Case No.:84/12/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01039/AM18/	RLA File :31/83/040/00130/AM18/	Lic.No/Date:3110066946 22.12.2017	

Decision : In the light of earlier decision taken by NC in its meeting No. 10/82 dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.377 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	GBL CATALYST	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

266	**Case No.:191/4/82-ALC4/2018**	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00191/AM19/	RLA File :08/24/040/00282/AM18/	Lic.No/Date:0810141600 22.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-chloroperoxybenzoic Acid	1 kg	1.	3-Chloro Benzoyl Chloride (Meta Chloro Benzoyl Chloride)	1.00 kg
		2.	Tertiary Butanol	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

267	**Case No.:61/4/82-ALC4/2018**	Party Name:SPAK SURFACTANTS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00061/AM19/	RLA File :03/95/040/00582/AM18/	Lic.No/Date:0310817995 22.12.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Sorbitan Mono Oeate	1 Kg.	1	Sorbitol 70% Solution	0.425
		2	Oleic Acid (HS Code 38231200) OR Rice Bran Fatty Acid (HS Code 38231900)	0.658

RA may take appropriate action as per the decision of Norms Committee

268	**Case No.:51/4/82-ALC4/2018**	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00051/AM19/	RLA File :03/94/040/00741/AM18/	Lic.No/Date:0310818007 26.12.2017	

Decision : In the light of earlier decision taken by Nc in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
COUMARIN	1 kg	1	SALICYLALDEHYDE	1.09 kg

RA concerned may take further necessary action as per above decision of NC

269	**Case No.:106/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

			19.06.2018	
	HQ File :01/82/050/01061/AM18/	RLA File :08/24/040/00284/AM18/	Lic.No/Date:0810141607 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

270	**Case No.:48/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00048/AM19/	RLA File :03/94/040/00757/AM18/	Lic.No/Date:0310818008 26.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

271	**Case No.:205/4/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00205/AM19/	RLA File :34/24/040/00263/AM18/	Lic.No/Date:3410043743 26.12.2017	Defer Date:
	Decision : Deferred for comments of TE			

272	**Case No.:207/12/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01162/AM18/	RLA File :05/24/040/00450/AM18/	Lic.No/Date:0510405091 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

273	**Case No.:206/12/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01161/AM18/	RLA File :05/24/040/00446/AM18/	Lic.No/Date:0510405089 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

274	**Case No.:221/12/82-ALC4/2017**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01176/AM18/	RLA File :08/24/040/00279/AM18/	Lic.No/Date:0810141608 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

275	**Case No.:29/4/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00029/AM19/	RLA File :03/95/040/00752/AM18/	Lic.No/Date:0310818019 26.12.2017	Defer Date:
	Decision : Committee considered the case as per agenda and it was decided to call from the firm Drug Manufacturing licence.			

276	**Case No.:128/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

			19.06.2018	
	HQ File :01/82/050/01083/AM18/	RLA File :03/95/040/00791/AM18/	Lic.No/Date:0310818011 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

277	**Case No.:129/12/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01084/AM18/	RLA File :03/95/040/00795/AM18/	Lic.No/Date:0310818013 26.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

278	**Case No.:40/4/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Rejected**
	HQ File :01/82/050/00040/AM19/	RLA File :03/94/040/00625/AM18/	Lic.No/Date:0310818043 27.12.2017	
	Decision : Committee considered the case as per agenda and observed that the value addition is less than 15%, it was decided to reject the case.			

279	**Case No.:220/12/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01175/AM18/	RLA File :03/95/040/00654/AM18/	Lic.No/Date:0310818025 27.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

280	**Case No.:217/12/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01172/AM18/	RLA File :03/95/040/00811/AM18/	Lic.No/Date:0310818044 27.12.2017	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

281	**Case No.:243/12/82-ALC4/2017**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: withdrawan**
	HQ File :01/82/050/01198/AM18/	RLA File :52/24/040/00057/AM18/	Lic.No/Date:5210042471 28.12.2017	
	Decision : The above case has already been approved by Nc in its 3/82 meeting dated 05.06.2018, it was decided by the committee to withdrawan from the online agenda.			

282	**Case No.:213/4/82-ALC4/2018**	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00213/AM19/	RLA File :34/24/040/00259/AM18/	Lic.No/Date:3410043755 28.12.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Kanamycin Injection USP 2gm, 20ML Vial (Each Vial Contains Kanamycin Acid Sulphate USP Eq to Kanamycin Base 2gm) Total 550000 Vials	1100.00 kg	1	Kanamycin Acid Sulphate USP	2.654 gm/vial

RA may take appropriate action as per the decision of Norms Committee

	Case No.:42/4/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00042/AM19/	RLA File :03/94/040/00771/AM18/	Lic.No/Date:0310818069 28.12.2017	

283 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TELMISARTAN	1 Kg.	1	2n-Propyl-4-methyl-6-(1-methyl benzimidazole-2-yl)benzimidazole	0.763 kg
		2	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:47/4/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00047/AM19/	RLA File :03/94/040/00787/AM18/	Lic.No/Date:0310818076 28.12.2017	Defer Date:

284 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current, Honey Lemon & other Flavours. Each Lozenges Contains Benzocaine 12mg, Net Content Benzocaine 171.23 Kgs.	14269456.000 Number	1	Benzocaine	250.000
2	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current and Lime & Lemon and other flavours. Each Lozenges Contains Benzocaine 10mg, Net Content Benzocaine 99.01 Kgs.	9900992.000 Number	2	Benzocaine	200.000
3	Benzocaine, Cetylpyridinium Chloride and Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges. Each Lozenges Contains Benzocaine 1.25 mg, Net Content Benzocaine 23.81 Kgs.	19047680.000 Number		Benzocaine	50.000

RA may take appropriate action as per the decision of Norms Committee

285	**Case No.:105/12/82-ALC4/2017**	Party Name:ARBEE BIOMARINE EXTRACTS PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01060/AM18/	RLA File :10/24/040/00045/AM18/	Lic.No/Date:1010059863 01.01.2018	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

286	**Case No.:100/4/82-ALC4/2018**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00100/AM19/	RLA File :03/95/040/00815/AM18/	Lic.No/Date:0310818149 01.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ORLISTAT PELLETS 50 %	418.181 kg	1	ORLISTAT	0.505 kg
		2	STARLAC (COMPOUND OF MAIZE STARCH USP/NF,EP AND LACTOSE MONOHYDRATE USP/NF,EP)	As applied
		3	POLYVINYL PYROLIDONE K-30 (PVPK-30)	As applied

RA may take appropriate action as per the decision of Norms Committee

287	**Case No.:219/12/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01174/AM18/	RLA File :05/24/040/00490/AM18/	Lic.No/Date:0510405200 02.01.2018	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

288	**Case No.:88/4/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00088/AM19/	RLA File :56/24/040/00034/AM18/	Lic.No/Date:5610005293 02.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

289	**Case No.:233/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01188/AM18/	RLA File :04/24/040/00180/AM18/	Lic.No/Date:0410163851 02.01.2018	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

290	**Case No.:234/12/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01189/AM18/	RLA File :04/24/040/00177/AM18/	Lic.No/Date:0410163850 02.01.2018	Defer Date:31.08.2018

	Decision : Deferred for comments of TE			

291	**Case No.:46/4/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00046/AM19/	RLA File :03/94/040/00756/AM18/	Lic.No/Date:0310818202 03.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

292	**Case No.:158/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00158/AM19/	RLA File :07/24/040/00273/AM18/	Lic.No/Date:0710112638 04.01.2018	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No.8/82 held on 11.07.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MAGNESIUM CITRATE	1 kg	1	Citric Acid	1.001 kg
		2	Magnesium Carbonate	0.730 kg
CALCIUM CITRATE	1 kg	1	Citric Acid	0.816 kg
		2	Calcium Carbonate	0.708 kg
ZINC CITRATE	1 kg	1	Citric Acid	0.880 kg
POTASSIUM CITRATE	1 kg	1	Citric Acid	0.859 kg

RA may take appropriate action as per the decision of Norms Committee.

293	**Case No.:159/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00159/AM19/	RLA File :07/24/040/00271/AM18/	Lic.No/Date:0710112636 04.01.2018	Defer Date:
	Decision : DDeferred for comments of TE			

294	**Case No.:160/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00160/AM19/	RLA File :07/24/040/00272/AM18/	Lic.No/Date:0710112635 04.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MAGNESIUM ASPARTATE (BP/DIHYDRATE Eur.Ph)	1 kg	1	L-ASPARTIC ACID	1.05 kg

RA may take appropriate action as per the decision of Norms Committee.

295	**Case No.:97/4/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00097/AM19/	RLA File :05/23/040/00385/AM18/	Lic.No/Date:0510405230 04.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

296	**Case No.:44/4/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00044/AM19/	RLA File :03/94/040/00775/AM18/	Lic.No/Date:0310818222 04.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import Items	Qty. Allowed
GLIMEPIRIDE	1 kg	1	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfomide [MPR-II]	0.80
		2	Trans-4-Methyl Cyclohexylamine	0.39
		3	Methylene Di Chloride	2.70
		4	Acetone	3.10

RA may take appropriate action as per the decision of Norms Committee.

297	**Case No.:45/4/82-ALC4/2018**	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00045/AM19/	RLA File :03/94/040/00798/AM18/	Lic.No/Date:0310818235 04.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
PURE CINEOLE	1 kg	1	EUCALYPTOL OIL	1.01

RA may take appropriate action as per the decision of Norms Committee

298	**Case No.:214/4/82-ALC4/2018**	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:3410043779	

:01/82/050/00214/AM19/	:34/24/040/00273/AM18/	04.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
2, 4 Hexadienyl Acetate(Sorbyl Acetate)	1 kg	1	Sorbic Acid	0.888
		2	Vitride(Synhydrid) (also chemically known as Sodium bis (2-methoxyethoxy) aluminum hydride)	3.15 kg

RA concerned may take further necessary action as per above decision of NC

299	**Case No.:91/4/82-ALC4/2018**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00091/AM19/	RLA File :24/24/040/00035/AM18/	Lic.No/Date:2410042329 05.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Import items	Quantity allowed in Kg
CRUDE METHYL METHACRYLATE MONOMER	1 kg	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.25

RA concerned may take further necessary action as per above decision of NC

300	**Case No.:43/4/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00043/AM19/	RLA File :03/94/040/00790/AM18/	Lic.No/Date:0310818277 05.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PAROXETINE HYDROCHLORIDE HEMIHYDRATE	1 kg	1	(-)Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.810
		2	Sesamol	0.550
		3	Dimethyl Sulfoxide	2.930

RA may take appropriate action as per the decision of Norms Committee

301	**Case No.:218/12/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510405241	

	:01/82/050/01173/AM18/	:05/24/040/00481/AM18/	05.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent to 42.000 Kg of Bulk Drug)	140000.000 kg	1	Tobramycin Ph. Eur.	44.1 kg

RA may take appropriate action as per the decision of Norms Committee

302	**Case No.:22/4/82-ALC4/2018**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00022/AM19/	RLA File :04/24/040/00205/AM18/	Lic.No/Date:0410163888 09.01.2018	Defer Date:

Decision : Deferred for comments of TE

303	**Case No.:125/4/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00125/AM19/	RLA File :03/94/040/00794/AM18/	Lic.No/Date:0310818353 09.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Glyceryl Mono Laurate (GML)	1 kg	1	LAURIC ACID	0.738
		2	GLYCERINE	0.339

RA may take appropriate action as per the decision of Norms Committee

304	**Case No.:50/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00050/AM19/	RLA File :03/94/040/00800/AM18/	Lic.No/Date:0310818354 09.01.2018	Defer Date:

Decision : Deferred for comments of TE

305	**Case No.:124/4/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00124/AM19/	RLA File :03/94/040/00762/AM18/	Lic.No/Date:0310818348 09.01.2018	Defer Date:

Decision : Deferred for comments of TE

306	**Case No.:98/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER	Meet No/Date:4/82-ALC4/2018	**Status:Deffered and Re-indexed**

		HEALTHCARE INDIA PRIVATE LIMITED	19.06.2018	
	HQ File :01/82/050/00098/AM19/	RLA File :05/24/040/00505/AM18/	Lic.No/Date:0510405276 09.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

307	**Case No.:131/4/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00131/AM19/	RLA File :03/94/040/00740/AM18/	Lic.No/Date:0310818403 10.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

308	**Case No.:19/4/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00019/AM19/	RLA File :31/83/040/00138/AM18/	Lic.No/Date:3110066958 10.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee.

309	**Case No.:241/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	Defer Date:31.08.2018
	Decision : Deferred for comments of TE			

310	**Case No.:9/4/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: approved**
	HQ File :01/82/050/00009/AM19/	RLA File :03/95/040/00847/AM18/	Lic.No/Date:0310818384 10.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Doxycycline Hyclate DR Tablets USP 100 MG
(1,650 Bottles X 100 Per Bottles = 1,65,000 Tablets) (Net Content Weight = 16.500 Kgs)

Doxycycline Hyclate DR Tablets USP 150 MG
(7,000 Bottles X 100 Per Bottles = 7,00,000 Tablets) (Net Content Weight = 105.000 Kgs)

S.NO.	Import Items	Norms recommended for mg/tablet	
		100 mg / tablet	**150 gm / tablet**
1	Doxycycline Hyclate USP	117.70 mg	176.50 mg

RA may take appropriate action as per the decision of Norms Committee.

311	**Case No.:13/4/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00013/AM19/	RLA File :03/95/040/00848/AM18/	Lic.No/Date:0310818382 10.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Doxycycline Tablets, USP 50 MG
(3,200 Bottles x 100 Per Bottles = 3,20,000 Tablets) (Net Content Weight = 16.000 Kgs)

Doxycycline Tablets, USP 100 MG
(10,800 Bottles x 50 Per Bottles = 5,40,000 Tablets) (Net Content Weight = 54.000 Kgs)

S.NO.	Import Items	Norms recommended for mg/tablet	
		50 mg tablet	**100 gmtablet**
1	Doxycycline USP (Monohydrate)	51.7 mg	103.4 mg

RA may take appropriate action as per the decision of Norms Committee.

312	**Case No.:7/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00007/AM19/	RLA File :03/95/040/00808/AM18/	Lic.No/Date:0310818388 10.01.2018	Defer Date:

Decision : Deferred for comments of TE

313	**Case No.:10/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00010/AM19/	RLA File :03/95/040/00809/AM18/	Lic.No/Date:0310818386 10.01.2018	Defer Date:

Decision : Deferred for comments of TE

314	**Case No.:60/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00060/AM19/	RLA File :03/95/040/00830/AM18/	Lic.No/Date:0310818387 10.01.2018	Defer Date:
Decision : Deferred for comments of TE			

	Case No.:201/4/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00201/AM19/	RLA File :34/24/040/00286/AM18/	Lic.No/Date:3410043798 11.01.2018	

315 **Decision :** Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 1/82 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Undecavertol (Kakdinol) 4-Methyl-3-decen-5-ol	1 kg	1	Propionaldehyde	0.842 kg
		2.	N Amyl Alcohol 1- Pentanol	0.639 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:118/4/82-ALC4/2018	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00118/AM19/	RLA File :03/94/040/00809/AM18/	Lic.No/Date:0310818453 11.01.2018	

316 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
ATORVASTATIN CALCIUM	1 kg	1	4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.708
		2	4-FLUORO-ALPHA-(2-METHYL-1-OXOPROPYL)-GAMA-OXO-N,BETA-DIPHENYL BENZENEBUTANAMIDE	0.994

RA may take appropriate action as per the decision of Norms Committee

	Case No.:161/4/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00161/AM19/	RLA File :07/24/040/00278/AM18/	Lic.No/Date:0710112680 11.01.2018	

317 **Decision :** Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CALCIUM GLUCONATE -	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	1.09 kg

INJECTABLE				
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee

318

Case No.:228/12/82-ALC4/2017	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/01183/AM18/	RLA File :08/24/040/00277/AM18/	Lic.No/Date:0810141757 11.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below on net to net basis:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CITRIC ACID ANHYDROUS USP/KOSHER	1500.000 MT	1	CITRIC ACID ANHYDROUS	1500.000 MT

RA may take appropriate action as per the decision of Norms Committee

319

Case No.:235/12/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/01190/AM18/	RLA File :05/23/040/00340/AM18/	Lic.No/Date:0510405329 12.01.2018	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

320

Case No.:208/4/82-ALC4/2018	Party Name:N R OILS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00208/AM19/	RLA File :34/24/040/00285/AM18/	Lic.No/Date:3410043801 12.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed

Methyl Nonyl Ketone	1 kg	1	Capric Acid (C-10 Acid)	1.402 kg

RA may take appropriate action as per the decision of Norms Committee

321	**Case No.:99/4/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00099/AM19/	RLA File :05/24/040/00497/AM18/	Lic.No/Date:0510405339 12.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

322	**Case No.:30/4/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00030/AM19/	RLA File :04/24/040/00209/AM18/	Lic.No/Date:0410163894 12.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

323	**Case No.:14/4/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Appropved**
	HQ File :01/82/050/00014/AM19/	RLA File :03/95/040/00849/AM18/	Lic.No/Date:0310818469 12.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Griseofulvin Tablets USP 500 mg (2,000 Bottles x 100 Per Bottle = 2,00,000 Tablets) (Net Content Weight = 100.000 kgs)	Bottles	1	Griseofulvin USP	510.0 mg /tablet

RA may take appropriate action as per the decision of Norms Committee

324	**Case No.:126/4/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00126/AM19/	RLA File :03/94/040/00764/AM18/	Lic.No/Date:0310818493 15.01.2018	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 2/82 meeting dated 16.05.2018 and in the presence of the technical experts it was decided to ratify the ad-hc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC AICD	0.710 kg

RA may take appropriate action as per the decision of Norms Committee

325	**Case No.:229/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01184/AM18/	RLA File :08/24/040/00285/AM18/	Lic.No/Date:0810141772 15.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
MEMANTINE HYDROCHLORIDE TABLETS 10 MG	1No. Tablet	1	MEMANTINE HYDROCHLORIDE	10.2 mg/tablet
MEMANTINE HYDROCHLORIDE TABLETS 20 MG	1No. Tablet	1	MEMANTINE HYDROCHLORIDE	20.4 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

326	**Case No.:230/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01185/AM18/	RLA File :08/24/040/00287/AM18/	Lic.No/Date:0810141774 15.01.2018	

Decision : Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

ETOMIDATE INJECTION USP 2MG/ML (10 ML)

ETOMIDATE INJECTION USP 2MG/ML (20 ML)

S.NO.	Import Items	**Norms recommended for mg/vial**	
		2 MG/ML vial (10 ML)	**2 MG/ML vial (20 ML)**
1	ETOMIDATE USP	22.0 mg/ml vial (10 ml)	42.0 mg/ml vial (20 ml)
2	VIAL 10 ML CLR SUL. TRE. KAISHA CHCV10CIP04	Relevant as per packing policy	
3	VIAL 20 ML CLR SUL. TRE. KAISHA CHCV20CIP03		
4	RS BLT 20 MM RFS FLURTC		

RA may take appropriate action as per the decision of Norms Committee.

327	**Case No.:231/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01186/AM18/	RLA File :08/24/040/00294/AM18/	Lic.No/Date:0810141775 15.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DESMOPRESSIN ACETATE NASAL SPRAY 10MCG/0.1ML (5ML VIAL)	vials	1	DESMOPRESSIN ACETATE USP	1.1587 mg
		2	10 ML AMBER F20 VIAL SCHOTT TUBING	Relevant as per packing policy
		3	PUMP VOL 0.10 ML D20 MM SNAP-ON,DP41 MM	
		4	ACTUATOR NASAL SPRAY 10215492, PFEIFFER	

RA may take appropriate action as per the decision of Norms Committee

328	**Case No.:232/12/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01187/AM18/	RLA File :08/24/040/00286/AM18/	Lic.No/Date:0810141773 15.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TRIMEBUTINE TABLETS 100 MG (TRIMEBUTINE ZYDUS 100 MG TABLETS)	Number	1	TRIMEBUTINE MALEATE	102 mg/ tablet

RA may take appropriate action as per the decision of Norms Committee

329	**Case No.:20/4/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00020/AM19/	RLA File :31/83/040/00137/AM18/	Lic.No/Date:3110066966 15.01.2018	Defer Date:

Decision : Deferred for comments of TE

330	**Case No.:18/4/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00018/AM19/	RLA File :31/83/040/00128/AM18/	Lic.No/Date:3110066963 15.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. Allowed in kg

	Qty.			
2,6 Xylidine	1 kg	1	2,6 xylenol	1.40 kg
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

331	**Case No.:130/4/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00130/AM19/	RLA File :03/94/040/00803/AM18/	Lic.No/Date:0310818487 15.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	1	ORTHO TERTIARY BUTYL PHENOL	0.80 kg
		2	ACETIC ACID	0.300 kg
		3	ACETIC ANHYDRIDE	0.123 kg
		4	5% RUTHENIUM ON CARBON CATALYST	0.000015 kg
		5	METHANOL	0.330 kg

RA may take appropriate action as per the decision of Norms Committee.

332	**Case No.:26/4/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00026/AM19/	RLA File :05/23/040/00396/AM18/	Lic.No/Date:0510405351 15.01.2018	Defer Date:

Decision : Deferred for comments of TE

333	**Case No.:12/4/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date:

Decision : Deferred for comments of TE

334	**Case No.:59/4/82-ALC4/2018**	Party Name: ORION CHEM PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00059/AM19/	RLA File :03/95/040/00854/AM18/	Lic.No/Date:0310818492 15.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 1/82 mjeeting dated 10.04.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg

2,3 DIMETHYL 2,3 DINITRO BUTANE (DMNB)	1 kg	1	2 - NITRO PROPANE	1.12 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:58/4/82-ALC4/2018	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00058/AM19/	RLA File :03/95/040/00857/AM18/	Lic.No/Date:0310818503 15.01.2018	

335

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TEXTILE AUXILLIARIES : ROSSACID / ROSSACID-N / ROSSACID - PD / C / SHAQ - F / GLITTER LIQUID / ECO ACID / DYMAX BUFF LIQUID	1 kg	1	SATURATED ACYCLIC ORGANIC ACID (METHANE CARBOXYLIC ACID / GLACIAL ACETIC ACID)	0.503
		2	MONO CARBOXYLIC ACID (METHANOIC ACID)	0.200
		3	HDPE GRANULES (PACKING MATERIAL)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee

336

Case No.:128/4/82-ALC4/2018	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00128/AM19/	RLA File :03/94/040/00811/AM18/	Lic.No/Date:0310818544 16.01.2018	Defer Date:

Decision : Committee considered the case as per agenda and it ws decided to call from the firm a copy of Drug Manufacturing licence.

337

Case No.:129/4/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00129/AM19/	RLA File :03/94/040/00820/AM18/	Lic.No/Date:0310818548 16.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Camphor USP	1 kg	1	Alpha Pinene	1.146 kg

RA may take appropriate action as per the decision of Norms Committee

338

Case No.:11/4/82-ALC4/2018	Party Name:REYAANSH HEALTHCARE	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00011/AM19/	RLA File :03/95/040/00872/AM18/	Lic.No/Date:0310818545 16.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

339	**Case No.:25/4/82-ALC4/2018**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00025/AM19/	RLA File :31/83/040/00136/AM18/	Lic.No/Date:3110066967 16.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its meeting No. 06/16 dated 09.07.2015 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
METFORMIN HYDROCHLORIDE BP/EP/USP WHITE CRYSTLLINE POWDER	1 kg	1	DICYANDIAMIDE (DCDA) WHITE POWDER.	0.567
		2	DI METHYL AMINE HYDROCHLORIDE WHITE POWDER.	0.60
		3	MIX XYHLENE CLEAN AND COLOUR LESS	0.027
		4	METHANOL CLEAN AND COLOUR LESS	0.237

RA may take appropriate action as per the decision of Norms Committee

340	**Case No.:80/4/82-ALC4/2018**	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00080/AM19/	RLA File :08/24/040/00293/AM18/	Lic.No/Date:0810141799 16.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

341	**Case No.:202/4/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00202/AM19/	RLA File :34/24/040/00155/AM18/	Lic.No/Date:3410043809 17.01.2018	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 12/82 dated 10.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Methyl Heptine Carbonate	1 kg	1.	1-Heptyne Technical	0.890 kg
		2.	1-Pentanol /N-Amyl Alcohol	0.805 kg

RA may take appropriate action as per the decision of Norms Committee

342	**Case No.:117/4/82-ALC4/2018**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

			19.06.2018	
	HQ File :01/82/050/00117/AM19/	RLA File :03/94/040/00810/AM18/	Lic.No/Date:0310818572 17.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1 kg	1.	6-[(1E)-2-(4-FLUOROPHENYL)-6-(1-METHYLETHYL)-2-[METHYL(METHYLSULFONYL)AMINO]-5-PYRIMIDINYL]ETHENYL]-2,2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER	1.425 kg

RA may take appropriate action as per the decision of Norms Committee

343	**Case No.:119/4/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00119/AM19/	RLA File :03/94/040/00805/AM18/	Lic.No/Date:0310818568 17.01.2018	Defer Date:

Decision : Deferred for comments of TE

344	**Case No.:8/4/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00008/AM19/	RLA File :03/95/040/00853/AM18/	Lic.No/Date:0310818560 17.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 1/82 meeting dated 01.05.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
THEIC-TRIS (2-Hydroxy Ethyl) Isocyanurate	1 kg	1	Cyanuric Acid	0.546 kg
		2	Ethylene Oxide	0.562 kg
		3	Methanol	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

345	**Case No.:93/4/82-ALC4/2018**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00093/AM19/	RLA File :22/24/040/00078/AM18/	Lic.No/Date:2210015847 18.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Ropinirole Hydrochloride	1 kg	1	N-(2-Methyl-3-Nitrophenethyl)-N-Propylpropan-1-Amine Hydrochloride	2.146
		2	Methanol	5.54
		3	Toluene	9.81
		4	Acetone	4.76
		5	Palladium On Carbon 5%	0.100

RA may take appropriate action as per the decision of Norms Committee

346

Case No.:15/4/82-ALC4/2018	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00015/AM19/	RLA File :03/95/040/00865/AM18/	Lic.No/Date:0310818604 18.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
FAMCICLOVIR 500MG TABLETS (Net content: 1090.500 kgs Famciclovir)	1 kg	1.	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1YL)-2-AMINO-6-CHLOROPURINE	0.642 kg

RA may take appropriate action as per the decision of Norms Committee

347

Case No.:62/4/82-ALC4/2018	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00062/AM19/	RLA File :03/95/040/00859/AM18/	Lic.No/Date:0310818603 18.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
INTRA UTERINE CONTRACEPTIVE DEVICE - COPPER T 380 A	1 kg	1	COPPER WIRE WITH (99.99% PURITY)	0.000204 kg
		2	HDPE GRANULES (MOULDING GRADE)	0.001202 kg
		3	POUCHES (PLASTIC)	Net + 10%
		4	COPPER TUBE (99.99% PURITY)	0.000169 kg
		5	POLYPROPYLENE GRANULES (MOULDING GRADE)	0.0015543 kg
		6	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg

		7	PVC GRANULES (MOULDING GRADE)	0.000658 kg
		8	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE / MOULDING GRADE	0.000177 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:116/4/82-ALC4/2018	Party Name:ABBOTT HEALTH CARE PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00116/AM19/	RLA File :03/94/040/00847/AM18/	Lic.No/Date:0310818629 19.01.2018	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
FENOFIBRATE BULK GRANULATE (GRANULE POWDER)	6530.000 kg	1	FENOFIBRATE MICRNOIZED IH/PH.EUR	2060.372
		2	HYPROMELLOSE (2910.3 CPS) PH.EUR	408.125
		3	DOCUSATE SODIUM PH.EUR	41.139
		4	SUCROSE PH.EUR	2040.00
		5	SODIUM LAURIL SULFATE PH.EUR	142.89
		6	LACTOSE MONOHYDRATE PH.EUR	1857.785

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:151/4/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00151/AM19/	RLA File :08/24/040/00305/AM18/	Lic.No/Date:0810141829 19.01.2018	

349

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
NYSTATIN OINTMENT USP 100000 UNITS/GRAM (15 GRAM PACK)	Number	1.	NYSTATIN USP	0.2785 gm/ 15 gm pack
NYSTATIN OINTMENT USP 100000 UNITS/GRAM (30 GRAM PACK)	Number	1.	NYSTATIN USP	0.557 gm/ 30 gm pack

RA may take appropriate action as per the decision of Norms Committee

350	**Case No.:16/4/82-ALC4/2018**	Party Name:MICRO ORGO-CHEM	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: approved**
	HQ File :01/82/050/00016/AM19/	RLA File :03/95/040/00820/AM18/	Lic.No/Date:0310818625 19.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 3/82 meeting dated 08.05.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
Artemether	1 kg	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee

351	**Case No.:23/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00023/AM19/	RLA File :05/24/040/00517/AM18/	Lic.No/Date:0510405419 19.01.2018	Defer Date:

Decision : Deferred for comments of TE

352	**Case No.:277/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00277/AM19/	RLA File :09/24/040/00537/AM18/	Lic.No/Date:0910065913 20.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
NABUMETONE	1 kg	1.	2-ACETYL-6-METHOXY NAPHTHALENE	2.25 kg
		2	METHANOL	6.54 kg

RA may take appropriate action as per the decision of Norms Committee

353	**Case No.:278/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

			19.06.2018	
	HQ File :01/82/050/00278/AM19/	RLA File :09/24/040/00536/AM18/	Lic.No/Date:0910065912 20.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
FUMARALDEHYDE BIS (DIMETHYL ACETAL)	1 kg	1.	FURAN	0.60 kg
		2	METHANOL	3.43 kg

RA may take appropriate action as per the decision of Norms Committee

354	**Case No.:281/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00281/AM19/	RLA File :09/24/040/00535/AM18/	Lic.No/Date:0910065914 20.01.2018	Defer Date:

Decision : Deferred for comments of TE

355	**Case No.:96/4/82-ALC4/2018**	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00096/AM19/	RLA File :22/24/040/00079/AM18/	Lic.No/Date:2210015848 22.01.2018	Defer Date:

Decision : Deferred for comments of TE

356	**Case No.:115/4/82-ALC4/2018**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00115/AM19/	RLA File :03/94/040/00842/AM18/	Lic.No/Date:0310818661 22.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
PURE CINEOLE	1 kg	1.	EUCALYPTOL OIL	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

357	**Case No.:210/4/82-ALC4/2018**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00210/AM19/	RLA File :34/24/040/00292/AM18/	Lic.No/Date:3410043814 22.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
2-Chloromethyl -3-5 Dimethyl-4 Methoxy Pyridine Hydrochloride	6530.000 kg	1	3,5 Lutidine	1.04
		2	Toluene	2.60
		3	Methanol	2.07
		4	Acetone	1.00
		5	Activated Carbon	0.100
		6	Ammonium Persulphates	1.71

RA may take appropriate action as per the decision of Norms Committee.

358	**Case No.:212/4/82-ALC4/2018**	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00212/AM19/	RLA File :34/24/040/00293/AM18/	Lic.No/Date:3410043813 22.01.2018	Defer Date:

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
4,7-Dichloro Quinoline	6530.000 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65
		2	Meta Chloro Aniline	0.97
		3	Light Liquid Parafin	0.97
		4	Tolune	0.88
		5	Phosphorous Oxychloride	0.97
		6	Methanol	1.13

RA may take appropriate action as per the decision of Norms Committee

359	**Case No.:209/4/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00209/AM19/	RLA File :34/24/040/00294/AM18/	Lic.No/Date:3410043822 23.01.2018	Defer Date:

Decision : Deferred for comments of TE

360	**Case No.:147/4/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00147/AM19/	RLA File :08/24/040/00307/AM18/	Lic.No/Date:0810141861 23.01.2018	Defer Date:

Decision : Deferred for comments of TE

361	**Case No.:149/4/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018	**Status: Approved**

		19.06.2018	
HQ File :01/82/050/00149/AM19/	RLA File :08/24/040/00310/AM18/	Lic.No/Date:0810141859 23.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
AMIODARONE HYDROCHLORIDE TABLETS 200 MG	1 Number Tablet	1.	AMIODARONE HYDROCHLORIDE USP	204 mg
		2.	CORN STARCH NF	42.75 mg
		3	LACTOSE MONOHYDRATE NF/PH.EU	70.00 mg
		4	MAGNESIUM STEARATE PH.E/NF/JP	2.04 mg
		5	POVIDONE USP (K-30)	15.00 mg
		6	SODIUM STARCH GLYCOLATE NF	18.00 mg

RA may take appropriate action as per the decision of Norms Committee

362	**Case No.:152/4/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00152/AM19/	RLA File :08/24/040/00311/AM18/	Lic.No/Date:0810141860 23.01.2018	Defer Date:

Decision : Deferred for comments of TE

363	**Case No.:163/4/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00163/AM19/	RLA File :07/24/040/00281/AM18/	Lic.No/Date:0710112735 23.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Export Qty.	Import Product	Quantity Allowed in kg
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.755
2	ZINC GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945
3	MAGNESIUM GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945
4	POTASSIUM GLUCONATE (USP)	1 kg	GLUCONO DELTA LACTONE	0.930
5	**62/0-** FERROUS GLUCONATE (BP/EP/USP)	1 kg	GLUCONO DELTA LACTONE	0.887
6	MANGANESE GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945
7	CALCIUM MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.831

RA may take appropriate action as per the decision of Norms Committee

	Case No.:211/4/82-ALC4/2018	Party Name:RONAK CHEMICALS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00211/AM19/	RLA File :34/24/040/00288/AM18/	Lic.No/Date:3410043824 23.01.2018	

364 **Decision :** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
BARBITURIC ACID	1 kg	1	DIETHYL MALONATE	1.46 kg
		2	SODIUM METAL	0.179 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:75/4/82-ALC4/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00075/AM19/	RLA File :03/95/040/00901/AM18/	Lic.No/Date:0310818670 23.01.2018	

365 **Decision : Committee** considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO EUGENOL	1kg	1	CLOVE LEAF OIL	1.40 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:27/4/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00027/AM19/	RLA File :31/83/040/00142/AM18/	Lic.No/Date:3110066969 24.01.2018	

366 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370
		2.	AMMONIA ANHYDROUS	0.160
		3	1,4 BUTANEDIOL	1.044
		4	METHYLAMINE CATALYST	0.008
		5	GBL CATALYST	0.00075

RA may take appropriate action as per the decision of Norms Committee

367	**Case No.:17/4/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00017/AM19/	RLA File :31/83/040/00144/AM18/	Lic.No/Date:3110066968 24.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

368	**Case No.:114/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00114/AM19/	RLA File :03/94/040/00823/AM18/	Lic.No/Date:0310818700 25.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

369

Case No.:21/4/82-ALC4/2018	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00021/AM19/	RLA File :04/24/040/00208/AM18/	Lic.No/Date:0410163933 25.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
HYOSCINE BUTYL BROMIDE 10MG	tablets	1.	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

370

Case No.:94/4/82-ALC4/2018	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00094/AM19/	RLA File :22/24/040/00080/AM18/	Lic.No/Date:2210015849 25.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
Meropenem For Injection 1000 mg	Vials	1.	Meropenem for Injection USP	1190.00 mg/vials

RA may take appropriate action as per the decision of Norms Committee

371

Case No.:74/4/82-ALC4/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File	RLA File	Lic.No/Date:0310818712	

:01/82/050/00074/AM19/	:03/95/040/00904/AM18/	25.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO EUGENOL	1kg	1	CLOVE LEAF OIL	1.40 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

372	**Case No.:239/12/82-ALC4/2017**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01194/AM18/	RLA File :03/95/040/00835/AM18/	Lic.No/Date:0310818738 29.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
NAS-5 (2-DIAZO-1-NAPHTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	SULFO TOBIAS ACID (PURITY 65% MIN)	1.798 kg

RA may take appropriate action as per the decision of Norms Committee

373	**Case No.:135/4/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00135/AM19/	RLA File :03/94/040/00841/AM18/	Lic.No/Date:0310818767 30.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
Betamethasone Dipropionate	1 kg	1	Betamethasone EP/BP/IP/USP	0.868 kg

RA may take appropriate action as per the decision of Norms Committee

374	**Case No.:127/4/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00127/AM19/	RLA File :03/94/040/00822/AM18/	Lic.No/Date:0310818765 30.01.2018	Defer Date:

	Decision : Deferred for comments of TE			

375	**Case No.:76/4/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00076/AM19/	RLA File :03/95/040/00833/AM18/	Lic.No/Date:0310818749 30.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

376	**Case No.:78/4/82-ALC4/2018**	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00078/AM19/	RLA File :03/95/040/00832/AM18/	Lic.No/Date:0310818751 30.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

377	**Case No.:72/4/82-ALC4/2018**	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00072/AM19/	RLA File :03/95/040/00898/AM18/	Lic.No/Date:0310818759 30.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 49/82 meeting dated 06.03.2012 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
PPPBP or 2-Phenyl-3,3-bis(4-hydroxyphenyl) Phthalimide Purity Minimum 99.90%	1kg	1.	Phenol Clear Colourless Liquid	1.145
		2	Aniline Clear Colourless Liquid	0.800
		3	Zinc Chloride Anhydrous White Crystalline Powder	0.546
		4	Activated Carbon Black Fine Powder	0.483

RA may take appropriate action as per the decision of Norms Committee.

378	**Case No.:24/4/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00024/AM19/	RLA File :05/24/040/00525/AM18/	Lic.No/Date:0510405456 30.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

379	**Case No.:77/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00077/AM19/	RLA File :03/95/040/00909/AM18/	Lic.No/Date:0310818754 30.01.2018	Defer Date:

	Decision : Deferred for comments of TE			

380	**Case No.:137/4/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00137/AM19/	RLA File :03/94/040/00827/AM18/	Lic.No/Date:0310818808 31.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

381	**Case No.:136/4/82-ALC4/2018**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00136/AM19/	RLA File :03/94/040/00824/AM18/	Lic.No/Date:0310818807 31.01.2018	Defer Date:

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 11/82 meeting dated 26.11.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
CAFFEINE ANHYDROUS	1 kg	1	6-AMINO-1,3-DIMETHYL-5-NITROSO URACIL	1.34 kg

RA may take appropriate action as per the decision of Norms Committee

382	**Case No.:282/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00282/AM19/	RLA File :09/24/040/00544/AM18/	Lic.No/Date:0910065940 31.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

383	**Case No.:132/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00132/AM19/	RLA File :03/94/040/00880/AM18/	Lic.No/Date:0310818814 31.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Export Qty.	Import Product	Quantity Allowed in kg
1	Lamotrigine Tablets CD 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 54.250 Kgs.)	packs	Lamotrigine	22.50 mg/ 25 mg tablet
2	**62/0-** Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.500 Kgs.)	packs	Lamotrigine	5.10 mg/ 5 mg tablet

	is 54.250 Kgs.)			
2	**62/0-** Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.500 Kgs.)	packs	Lamotrigine	5.10 mg/ 5 mg tablet
3	Lamotrigine Tablets USP 100mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.000 Kgs.)	packs	Lamotrigine	102.0 mg/ 100 mg tablet
4	Lamotrigine Tablets USP 150mg (Pack size 60 Tabs.) Net Wt. of Lamotrigine is 9.000 Kgs.)	packs	Lamotrigine	153.0 mg/ 150 mg tablet
5	Lamotrigine Tablets USP 200mg (Pack size 60 Tabs.) Net Wt. of Lamotrigine is 12.000 Kgs.)	packs	Lamotrigine	204.0 mg/ 200 mg tablet
6	Lamotrigine Tablets USP 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 2.500 Kgs.)	packs	Lamotrigine	25.50 mg/ 25 mg tablet

RA may take appropriate action as per the decision of Norms Committee

384

Case No.:108/4/82-ALC4/2018	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: approved**
HQ File :01/82/050/00108/AM19/	RLA File :03/94/040/00838/AM18/	Lic.No/Date:0310818810 31.01.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP as per details given below:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
N-Methyl Pyrrolidone	240.000 MT	1	N-Methyl Pyrrolidone (Law Purity.)	240.000 MT

RA may take appropriate action as per the decision of Norms Committee

385

Case No.:133/4/82-ALC4/2018	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00133/AM19/	RLA File :03/94/040/00861/AM18/	Lic.No/Date:0310818805 31.01.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import Product	Quantity Allowed in kg
1	CLARITHROMYCIN GRANULES 27.5%	1 kg	1	CLARITHROMYCIN	0.2778
			2	ACETONE	1.00
2	CLARITHROMYCIN GRANULES 33%	1 kg	3	CLARITHROMYCIN	0.3333
			4	ACETONE	1.00

3	CLARITHROMYCIN GRANULES 40%	1 kg	5	CLARITHROMYCIN	0.404
			6	ACETONE	1.00
4	CLARITHROMYCIN GRANULES 42%	1 kg	7	CLARITHROMYCIN	0.4242
			8	ACETONE	1.00
5	CLARITHROMYCIN GRANULES 43%	1 kg	9	CLARITHROMYCIN	0.4343
			10	ACETONE	1.00

RA may take appropriate action as per the decision of Norms Committee

386	**Case No.:73/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00073/AM19/	RLA File :03/95/040/00923/AM18/	Lic.No/Date:0310818816 31.01.2018	Defer Date:
	Decision : Deferred for comments of TE			

387	**Case No.:154/4/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00154/AM19/	RLA File :05/24/040/00544/AM18/	Lic.No/Date:0510405492 02.02.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON STERILE)	0.655 kg

RA may take appropriate action as per the decision of Norms Committee

388	**Case No.:63/4/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00063/AM19/	RLA File :03/95/040/00899/AM18/	Lic.No/Date:0310818841 02.02.2018	

Decision : In the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
OCTYLATED DI-PHENYLAMINE (ODPA)	1 kg	1.	DI-PHENYLAMINE	0.405 kg
		2.	DI-ISO BUTYLENE	0.632 kg

RA may take appropriate action as per the decision of Norms Committee.

389	**Case No.:120/4/82-ALC4/2018**	Party Name:AVA	Meet No/Date:4/82-	**Status:**

		CHEMICALS PVT.LTD.,	ALC4/2018 19.06.2018	**Approved**
	HQ File :01/82/050/00120/AM19/	RLA File :03/94/040/00844/AM18/	Lic.No/Date:0310818884 05.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DISODIUM MAGNESIUM EDTA Content 6% (+/- 0.5) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.750 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:109/4/82-ALC4/2018	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00109/AM19/	RLA File :03/94/040/00860/AM18/	Lic.No/Date:0310818863 05.02.2018	

390

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-AMINO N,N,-BIS (2,3-DIHYDROXYPROPYL) ISOPHTHALAMIDE HCL (ABA.HCL)	1 kg	1	ISOPHTHALIC ACID	0.81 kg
		2	3-AMINO-1, 2-PROPANEDIOL (APD)	0.70 kg
		3	PALLADIUM CARBON	0.001 kg
		4	METHANOL	1.75 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:148/4/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00148/AM19/	RLA File :08/24/040/00320/AM18/	Lic.No/Date:0810141926 05.02.2018	

Decision : the light of written comments received from Department of Pharmaceuticals vide their F.NO.35011/373/2016-PI (Norms) dated 13 September 2016.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

391 **Export Product**

BENZONATATE CAPSULES USP 100 MG
BENZONATATE CAPSULES USP 200 MG

S.NO.	Import Items	Norms Recommended for 1 Tablet	
		100 mg / tablet	200 mg / tablet
1	BENZONATATE USP	102 mg	204 mg
2	GELATIN NF	159.6mg	178.5mg

2	GLYCERIN USP	22.8mg	25.5mg
4	NONCRYSTALLIZING SORBITOL SOLUTION NF	68mg	76.5mg
5	TRIETHYL CITRATE NF	7.5mg	10.0 mg

RA may take appropriate action as per the decision of Norms Committee.

392

Case No.:150/4/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00150/AM19/	RLA File :08/24/040/00319/AM18/	Lic.No/Date:0810141927 05.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
IVABRADINE HCL	1 Kg.	1.	(1S)-4,5-DIMETHOXY-1-(METHYLAMINOMETHYL)-BENZOCYCLOBUTANE HYDROCHLORIDE	1.075 kg
		2	HOMO VERATRIC ACID/3,4-DIMETHOXYPHENYL ACETIC ACID	0.804
		3	AMINO ACETALDEHYDE DIMETHYL ACETAL	0.431

RA concerned may take further necessary action as per above decision of NC

393

Case No.:106/4/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00106/AM19/	RLA File :03/94/040/00888/AM18/	Lic.No/Date:0310818864 05.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

394

Case No.:71/4/82-ALC4/2018	Party Name:MANGALAM DRUGS & ORGANICS	Meet No/Date:4/82-ALC4/2018	**Status: approved**

		LIMITED	19.06.2018	
	HQ File :01/82/050/00071/AM19/	RLA File :03/95/040/00932/AM18/	Lic.No/Date:0310818862 05.02.2018	Defer Date:

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	[(R)-9-(2-PHOSPHONYL METHOXY PROPYL) ADENINE]	0.769 kg

RA may take appropriate action as per the decision of Norms Committee

395	**Case No.:70/4/82-ALC4/2018**	Party Name:PRASOL CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00070/AM19/	RLA File :03/95/040/00916/AM18/	Lic.No/Date:0310818880 05.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MESITYL OXIDE	1 kg	1	ACETONE	1.58 kg

RA may take appropriate action as per the decision of Norms Committee

396	**Case No.:242/12/82-ALC4/2017**	Party Name:SANOFI INDIA LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/01197/AM18/	RLA File :03/95/040/00884/AM18/	Lic.No/Date:0310818860 05.02.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowedin kg
ARTICAINE HYDROCHLORIDE	1 kg	1	ISOPROPANOL	0.44
		2	(+)-2 BROMOPROPIONYL BROMIDE	0.993
		3	1-PROPYLAMINE	0.26
		4	THIOPHENE ESTER BASE	0.677

RA may take appropriate action as per the decision of Norms Committee

397	**Case No.:64/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00064/AM19/	RLA File :03/95/040/00946/AM18/	Lic.No/Date:0310818848 05.02.2018	Defer Date:

	Decision : Deferred for comments of TE

398	**Case No.:65/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00065/AM19/	RLA File :03/95/040/00933/AM18/	Lic.No/Date:0310818854 05.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

399	**Case No.:66/4/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00066/AM19/	RLA File :03/95/040/00939/AM18/	Lic.No/Date:0310818858 05.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
YAPOX CL 30/10" HYDROQUINONE BIS" (2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.611 kg

RA may take appropriate action as per the decision of Norms Committee

400	**Case No.:112/4/82-ALC4/2018**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00112/AM19/	RLA File :03/94/040/00882/AM18/	Lic.No/Date:0310818924 06.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412
		2	HYDROGEN PEROXIDE 50%	0.322
		3	FORMIC ACID	0.218

RA may take appropriate action as per the decision of Norms Committee

401	**Case No.:123/4/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00123/AM19/	RLA File :03/94/040/00845/AM18/	Lic.No/Date:0310818932 06.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in

				Kg
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:113/4/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00113/AM19/	RLA File :03/94/040/00887/AM18/	Lic.No/Date:0310818926 06.02.2018	

402

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

	Case No.:107/4/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00107/AM19/	RLA File :03/94/040/00883/AM18/	Lic.No/Date:0310818916 06.02.2018	

403

Decision : In the light of earlier decision taken by NC in its 13/82 meeting dated 19.12.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

<u>Export Product</u>: Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg

S.No.	Import Item	For export of 1000 No. pack		
		75 ml	**100 ml**	**150 ml**
1.	Amoxycillin Trihydrate	4.200 kg	5.649 kg	8.274 kg
2.	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	2.3444 kg	3.126 kg	4.6888 kg
3.	SILICONE DIOXIDE(SYLOID 244FP)	1.50 kg	2.00 kg	3.00 kg
4.	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			
7	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1			
8	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING			

RA may take appropriate action as per the decision of Norms Committee.

404	**Case No.:86/4/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00086/AM19/	RLA File :05/23/040/00416/AM18/	Lic.No/Date:0510405547 06.02.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowedin kg
Tan-Endo POWDER	1 kg	1	POTASSIUM PEN G(FIRST CRYSTAL)	1.089
		2	DIMETHYLFORMAMIDE	4.685
		3	TRIETHYLAMINE	0.279
		4	TRIMETHYL PHOSPHITE	0.342
		5	METHYLENE CHLORIDE	2.783
		6	ACETONE	2.525
		7	PARA NITRO BENZYL BROMIDE	0.632
		8	Toluene	0.852
		9	Acetic Acid	0.916

RA may take appropriate action as per the decision of Norms Committee

405	**Case No.:68/4/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00068/AM19/	RLA File :03/95/040/00961/AM18/	Lic.No/Date:0310818900 06.02.2018	Defer Date:

Decision : Deferred for comments of TE

406	**Case No.:67/4/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00067/AM19/	RLA File :03/95/040/00963/AM18/	Lic.No/Date:0310818897 06.02.2018	

Decision : In the light of earlier decision taken by in its 13/82 meeting dated 19.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CDPA (CUMYLATED DI PHENYL AMINE)	1 kg	1.	DI PHENYLAMINE	0.489 kg

RA may take appropriate action as per the decision of Norms Committee.

407	**Case No.:87/4/82-ALC4/2018**	Party Name:BELCO PHARMA	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00087/AM19/	RLA File :05/23/040/00386/AM18/	Lic.No/Date:0510405565 07.02.2018	

Decision : light of earlier decision taken by NC in its 13/82 meeting dated 19.12.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product:

HYDROCORTISONE CREAM BP 1% W/W 15 G (Net content used 75.000 kg
HYDROCORTISONE CREAM BP 1% W/W 5 G (Net content used 27.500 kg)
HYDROCORTISONE OINTMENT BP 1% W/W 15 G (Net content used 36.000 kg)
HYDROCORTISONE OINTMENT BP 1% W/W 5 G (Net content used 10.000 kg)

S.No.	Import Item	Norms proposed for Nos.	
		15 gm	**05 gm**
1.	HYDROCORTISONE BASE	0.153 gm /15 gm tube	0.051 gm /5 gm tube

RA may take appropriate action as per the decision of Norms Committee.

408	**Case No.:121/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00121/AM19/	RLA File :03/94/040/00908/AM18/	Lic.No/Date:0310818971 07.02.2018	Defer Date:

Decision : Deferred for comments of TE

409	**Case No.:122/4/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00122/AM19/	RLA File :03/94/040/00896/AM18/	Lic.No/Date:0310818969 07.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomil	1 kg	1	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.70 kg
		2	5-(4-Bromomethyl) (1,1-Biphenyl)-2YL Triphenyl-1-H Tetrazole 95%	1.35 kg
		3	4-Chloromethyl-5-Methyl-1,3-Dioxolen 2 One	0.48 kg
		4	Tetrahydrofuran	3.43 kg

RA may take appropriate action as per the decision of Norms Committee

410	**Case No.:142/4/82-ALC4/2018**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

411	**Case No.:110/4/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00110/AM19/	RLA File :03/94/040/00885/AM18/	Lic.No/Date:0310818951 07.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ETODOLAC	1 kg	1	7-Ethyl Tryptophol -	0.72
		2	Methyl -3-Oxopentanoate -	0.54
		3	Methanol -	1.14

RA may take appropriate action as per the decision of Norms Committee

412	**Case No.:153/4/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00153/AM19/	RLA File :05/24/040/00545/AM18/	Lic.No/Date:0510405555 07.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PIPERACILLIN AND TAZOBACTAM SODIUM STERILE (8:1)	1 kg	1	PIPERACILLIN ACID	0.891 kg
		2	TAZOBACTAM ACID	0.109 kg

RA may take appropriate action as per the decision of Norms Committee

413	**Case No.:69/4/82-ALC4/2018**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00069/AM19/	RLA File :03/95/040/00976/AM18/	Lic.No/Date:0310819042 08.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

414	**Case No.:111/4/82-ALC4/2018**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00111/AM19/	RLA File :03/94/040/00881/AM18/	Lic.No/Date:0310819058 09.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.412
		2	HYDROGEN PEROXIDE 50%	0.322
		3	FORMIC ACID	0.218

RA may take appropriate action as per the decision of Norms Committee

415

Case No.:134/4/82-ALC4/2018	Party Name:J.B.KHOKHANI & CO.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00134/AM19/	RLA File :03/94/040/00909/AM18/	Lic.No/Date:0310819057 09.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Oxime Base	1 kg	1	ERYTHROMYCIN THIOCYANATE (ON 100% ACTIVITY BASIS)	1.20 kg
		2	Isopropanol	0.78 kg
		3	Hydroxylamine Hydrochloride	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

416

Case No.:83/4/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00083/AM19/	RLA File :05/24/040/00558/AM18/	Lic.No/Date:0510405614 12.02.2018	Defer Date:

Decision : Deferred for comments of TE

417

Case No.:95/4/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00095/AM19/	RLA File :31/83/040/00129/AM18/	Lic.No/Date:3110066979 13.02.2018	Defer Date:

Decision : Deferred for comments of TE

418

Case No.:89/4/82-ALC4/2018	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00089/AM19/	RLA File :31/83/040/00153/AM18/	Lic.No/Date:3110066982 13.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as under:

Export product	Exp.	Sl.No.	Import items	Qty. allowed

	Qty.			
SODIUM BENZOATE MICRONISED	53069.350 kg	1	SODIUM BENZOATE POWDER	53069.350 kg

RA may take appropriate action as per the decision of Norms Committee

419

Case No.:81/4/82-ALC4/2018	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00081/AM19/	RLA File :05/24/040/00570/AM18/	Lic.No/Date:0510405635 13.02.2018	

Decision : considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CARVACROL	1 kg	1	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE)	3.20 kg

RA may take appropriate action as per the decision of Norms Committee

420

Case No.:84/4/82-ALC4/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00084/AM19/	RLA File :05/24/040/00532/AM18/	Lic.No/Date:0510405623 13.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PVC Plasticizers (DINP)	1 kg	1	Pathlic Anhydride	0.372 kg
		2	Iso nananole	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

421

Case No.:85/4/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00085/AM19/	RLA File :05/24/040/00567/AM18/	Lic.No/Date:0510405633 13.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Ceftriaxone Sodium (Sterile)	1 kg	1	Ceftriaxone Sodium (Non Sterile)	1.04 kg

RA may take appropriate action as per the decision of Norms Committee

422	**Case No.:82/4/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00082/AM19/	RLA File :05/24/040/00563/AM18/	Lic.No/Date:0510405632 13.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

423	**Case No.:102/4/82-ALC4/2018**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00102/AM19/	RLA File :08/24/040/00329/AM18/	Lic.No/Date:0810142015 14.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
MYCOPHENOLATE MOFETIL POWDER FOAM	1 kg	1	MYCOPHENOLIC ACID (NOT FOR DIRECT MEDICAL USE) POWDER FOAM THIS AUTHORISATION IS ISSUED UNDER PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	0.941 kg

RA may take appropriate action as per the decision of Norms Committee

424	**Case No.:103/4/82-ALC4/2018**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00103/AM19/	RLA File :08/24/040/00328/AM18/	Lic.No/Date:0810142000 14.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

425	**Case No.:90/4/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM19/	RLA File :31/83/040/00150/AM18/	Lic.No/Date:3110066984 15.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

426	**Case No.:79/4/82-ALC4/2018**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00079/AM19/	RLA File :05/23/040/00455/AM18/	Lic.No/Date:0510405666 16.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

427	**Case No.:280/4/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00280/AM19/	RLA File :09/24/040/00575/AM18/	Lic.No/Date:0910065998 19.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

428	**Case No.:139/4/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00139/AM19/	RLA File :03/95/040/00834/AM18/	Lic.No/Date:0310819233 19.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

429

Case No.:181/4/82-ALC4/2018	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00181/AM19/	RLA File :03/94/040/00939/AM18/	Lic.No/Date:0310819252 20.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DEXKETOPROFEN TROMETAMOL	1 kg	1	2-(3-BENZOYLPHENYL) PROPIONITRILE 99% MIN (KETOPROFEN NITRILE)	1.82 kg
		2	N-OCTYL-D-GLUCAMINE 2-(3-BENZOYLPHENYL) PROPIONITRILE 99% MIN (KETOPROFEN NITRILE)	0.36 kg

RA may take appropriate action as per the decision of Norms Committee

430	**Case No.:143/4/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00143/AM19/	RLA File :05/23/040/00453/AM18/	Lic.No/Date:0510405684 20.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

431	**Case No.:140/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00140/AM19/	RLA File :05/24/040/00592/AM18/	Lic.No/Date:0510405700 21.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

432	**Case No.:141/4/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510405693	Defer Date:

	:01/82/050/00141/AM19/	:05/24/040/00577/AM18/	21.02.2018	
	Decision : Deferred for comments of TE			

433	**Case No.:175/4/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00175/AM19/	RLA File :03/94/040/00869/AM18/	Lic.No/Date:0310819353 22.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

434	**Case No.:144/4/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00144/AM19/	RLA File :05/23/040/00448/AM18/	Lic.No/Date:0510405705 23.02.2018	Defer Date:

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed in kg
7 AVNA POWDER	1 kg	1	7Phenylacetamideo 3 Chloromethyl Cephalosporanic Acid Para MethoxyBenzyl Ester	2.672
		2	TRIPHENYL PHOSPHINE	1.26
		3	BUTYL ACETATE	5.06
		4	METHYLENE CHLORIDE(MDC)	12.66
		5	PHENOL	0.933
		6	METHANOL	8.00

RA may take appropriate action as per the decision of Norms Committee

435	**Case No.:101/4/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00101/AM19/	RLA File :31/83/040/00131/AM18/	Lic.No/Date:3110066994 26.02.2018	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2,6 Xylidine	1 kg	1	2,6 xylenol	1.40 kg
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

436	**Case No.:2/4/82-ALC4/2018**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approv ed**
	HQ File :01/82/050/00002/AM19/	RLA File :03/94/040/00971/AM18/	Lic.No/Date:0310819410 26.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
ATORVASTATIN CALCIUM	1 kg	1	(4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.708
		2	4-FLUORO-ALPHA-(2-METHYL-1-OXOPROPYL)-GAMA-OXO-N,BETA-DIPHENYL BENZENEBUTANAMIDE (4R-CIS)-1,1-DIMETHYLETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE	0.994

RA may take appropriate action as per the decision of Norms Committee

437	**Case No.:286/4/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date:

Decision : Deferred for comments of TE

438	**Case No.:104/4/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00104/AM19/	RLA File :31/83/040/00157/AM18/	Lic.No/Date:3110066996 27.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee

439	**Case No.:182/4/82-ALC4/2018**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00182/AM19/	RLA File :03/94/040/00976/AM18/	Lic.No/Date:0310819427 27.02.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NITAZOXANIDE	1 kg	1	2-AMINO-5-NITRO THIAZOLE	0.59 kg

RA may take appropriate action as per the decision of Norms Committee

440	**Case No.:138/4/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00138/AM19/	RLA File :05/23/040/00449/AM18/	Lic.No/Date:0510405724 27.02.2018	

Decision : In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Gamma Picoline	1 kg	1	Denatured Ethyl Alcohol	1.60 kg
		2	Ammonia	0.40 kg
		3	Catalyst (CP7191)	0.002 kg

RA may take appropriate action as per the decision of Norms Committee

441	**Case No.:145/4/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00145/AM19/	RLA File :05/23/040/00430/AM18/	Lic.No/Date:0510405736 27.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

442	**Case No.:146/4/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00146/AM19/	RLA File :05/23/040/00381/AM18/	Lic.No/Date:0510405723 27.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

443	**Case No.:6/4/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00006/AM19/	RLA File :05/24/040/00597/AM18/	Lic.No/Date:0510405729 27.02.2018	Defer Date:
	Decision : Deferred for comments of TE			

444	**Case No.:105/4/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:3110066997	

:01/82/050/00105/AM19/	:31/83/040/00160/AM18/	05.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370
		2.	AMMONIA ANHYDROUS	0.160
		3	1,4 BUTANEDIOL	1.044
		4	METHYLAMINE CATALYST	0.008
		5	GBL CATALYST	0.00075

RA may take appropriate action as per the decision of Norms Committee

445

Case No.:162/4/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00162/AM19/	RLA File :07/24/040/00280/AM18/	Lic.No/Date:0710112927 05.03.2018	Defer Date:

Decision : Deferred for comments of TE

446

Case No.:195/4/82-ALC4/2018	Party Name:PI INDUSTRIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00195/AM19/	RLA File :13/24/040/00062/AM18/	Lic.No/Date:1310048887 05.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
2,6-DIMETHYL INDANONE (DMI)	1 kg	1	4-Methyl Benzaldehyde	1.022 kg
		2	Propionic Anhydride	1.34 kg

RA may take appropriate action as per the decision of Norms Committee

447

Case No.:196/4/82-ALC4/2018	Party Name:PI INDUSTRIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00196/AM19/	RLA File :13/24/040/00059/AM18/	Lic.No/Date:1310048886 05.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
PIA - 4 Chemical Name: 2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluroethoxy)methyl)]benzoic acid	1 kg	1	3-Chloro -2-Methyl aniline	0.625
		2	Sodium Nitrite	0.350
		3	Sodium Methyl Mercaptide	1.698

		4	Bromine	0.650
		5	Ethylene Dichloride	0.933
		6	Hydrogen Peroxide	1.00

RA may take appropriate action as per the decision of Norms Committee

448

Case No.:165/4/82-ALC4/2018	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00165/AM19/	RLA File :02/24/040/00188/AM18/	Lic.No/Date:0210208260 07.03.2018	Defer Date:

Decision : Deferred for comments of TE

449

Case No.:279/4/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00279/AM19/	RLA File :09/24/040/00622/AM18/	Lic.No/Date:0910066056 12.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
DEXTROMETHORPHAN HBR	1 kg	1	N-FORMYL OCTABASE	1.35
		2	PHOSPHORUS PENTOXIDE	1.30
		3	HYDROBROMIC ACID	0.66
		4	METHANOL	2.334

RA may take appropriate action as per the decision of Norms Committee

450

Case No.:177/4/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00177/AM19/	RLA File :03/95/040/01001/AM18/	Lic.No/Date:0310819780 14.03.2018	Defer Date:

Decision : Deferred for comments of TE

451

Case No.:170/4/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
HQ File :01/82/050/00170/AM19/	RLA File :03/95/040/00955/AM18/	Lic.No/Date:0310819876 16.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE	1 kg	1	1, 6 HEXANEDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

(BHTAB)				

RA may take appropriate action as per the decision of Norms Committee

	Case No.:172/4/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00172/AM19/	RLA File :03/95/040/00954/AM18/	Lic.No/Date:0310819883 16.03.2018	

452 **Decision : Committee** considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE (BHTAB)	1 kg	1	1, 6 HEXANEDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:173/4/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00173/AM19/	RLA File :03/95/040/00922/AM18/	Lic.No/Date:0310819881 16.03.2018	

453 **Decision : Committee** considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
N-DECYL BROMIDE(1-BROMODECANE)	1 kg	1	DECYL ALCOHOL(1-DECANOL,ECOROL)	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:174/4/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: |Approved**
	HQ File :01/82/050/00174/AM19/	RLA File :03/95/040/00873/AM18/	Lic.No/Date:0310819879 16.03.2018	

454 **Decision : Committee** considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed inkg
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE (BHTAB)	1 kg	1	1, 6 HEXANEDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

455	**Case No.:168/4/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00168/AM19/	RLA File :31/83/040/00165/AM18/	Lic.No/Date:3110067008 20.03.2018	Defer Date:
	Decision : Deferred for comments of TE			

456	**Case No.:169/4/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00169/AM19/	RLA File :31/83/040/00164/AM18/	Lic.No/Date:3110067007 20.03.2018	Defer Date:
	Decision : Deferred for comments of TE			

457	**Case No.:171/4/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00171/AM19/	RLA File :03/95/040/00977/AM16/	Lic.No/Date:0310819987 21.03.2018	

Decision : In the light of earlier decision taken by NC in its meeting No. 8/82 dated 25.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
1-BROMO-6-CHLOROHEXANE	1 kg	1.	1, 6 HEXANDIOL	0.878 kg
		2.	HYDROBROMIC ACID 48%	3.014 kg

RA may take appropriate action as per the decision of Norms Committee.

458	**Case No.:178/4/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00178/AM19/	RLA File :03/95/040/01042/AM18/	Lic.No/Date:0310820011 22.03.2018	Defer Date:
	Decision : Deferred for comments of TE			

459	**Case No.:166/4/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00166/AM19/	RLA File :31/83/040/00156/AM18/	Lic.No/Date:3110067012 23.03.2018	Defer Date:
	Decision : Deferred for comments of TE			

460	**Case No.:167/4/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status: Approved**
	HQ File :01/82/050/00167/AM19/	RLA File :31/83/040/00176/AM18/	Lic.No/Date:3110067016 28.03.2018	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms aas per earlier decision taken by NC in its 21/82 meeting dated 06.02.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16
		2.	GBL CATAYLYST	0.001

RA may take appropriate action as per the decision of Norms Committee

	Case No.:5/4/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00005/AM19/	RLA File :05/24/040/00039/AM19/	Lic.No/Date:0510406266 27.04.2018	Defer Date:

461

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80
		2	Methanol Liquid	1.50
		3	Dimethyl Formamide Colourless Liquide	0.80
		4	Methylene Chloride Colourless Liquide	1.50
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25
		6	Isopropyl Alcohol Liquid	0.80
		7	Sodium Benzene Sulfinate Powder	1.20
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52
		9	1,4 Dioxane liquide	1.20

RA may take appropriate action as per the decision of Norms Committee

462	**Case No.:287/4/82-ALC4/2018**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:4/82-ALC4/2018 19.06.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00287/AM19/	RLA File :03/95/040/00201/AM19/	Lic.No/Date:0310821409 04.06.2018	Defer Date:
	Decision : Deferred for comments of TE			

Case No. B- 1 M.No.4/AM18 Date 19.06.2018.2018	M/s. FINE ORGANIC INDUSTRIES PVT. LTD File No. 01/82/050/01032/AM18 RLA No. 03/94/040/00678/AM18 Adv.Auth. No. 0310817368 dated 28.11.2017
Decision: Committee considered the request of the firm for amendment in the description of UOM of import itemo to be read as kg instead of kg/kg. Rest of minutes would remain same.	

Case No. B- 2 M.No.4/AM18 Date 19.06.2018.2018	M/s. ENALTEC LABS PVT.LTD File No. 01/82/050/01015/AM18 File. No. 01/82/050/01016/AM18 File No. 01/82/050/01013/AM18 File No. 01/82/050/01014/AM18 File No. 01/82/050/01021/AM18
RLA No. 03/94/040/00618/AM18 RLA No. 03/94/040/00619/AM18 RLA No.03/94/040/00616/AM18 RLA No.03/94/040/00617/AM18 RLA No.03/94/040/00660/AM18	Adv.Auth. No. 0310816857 dated 07.11.2017 Adv.Auth. No. 0310816850 dated 07.11.2017 Adv.Auth. No. 0310816922 dated 09.11.2017 Adv.Auth. No. 0310816923 dated 09.11.2017 Adv.Auth. No. 0310817157 dated 20.11.2017
Decision: Committee considered the request of the firm for amendment in the description of UOM in respect of import item to be read as kg instead of kg/kg. Rest of minutes would remain same.	

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